STATEMENT BY MINISTER

MR. DEPUTY CHAIRMAN: Now, Shri Pradeep Jain to lay the Papers. ... (Interruptions)

Status of implementation of recommendations contained in the first report of the Department replated Parliamentary Standing Committee on Rural Development

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री प्रदीप जैन): महोदय, मैं ग्रामीण विकास मंत्रालय की अनुदान मांगों (2009-10) के संबंध में विभाग संबंधित ग्रामीण विकास संबंधी संसदीय स्थायी समिति के पहले प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सदन के पटल पर रखता हूं।

CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC IMPORTANCE

Rotting of foodgrains due to lack of proper storage facilities in the country

MR. DEPUTY CHAIRMAN: Now, Shri M. Venkaiah Naidu to call the attention of the hon. Minister.

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, I call the attention of the Minister of Consumer Affairs, Food and Public Distribution to the rotting of food grains due to lack of proper storage facilities in the country.

THE MINISTER OF AGRICULTURE AND THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): Mr. Deputy Chairman, Sir, foodgrains are procured from farmers at Minimum Support Price with the assurance that whatever the farmer wishes to sell to the Government at the price offered shall be purchased if it conforms to the prescribed quality. Higher Minimum Support Price over the last few years, coupled with better outreach has led to higher procurement in the last three years. The fact that some State Governments have imposed high taxes has dis-incentivised trade from purchasing food grains which in turn has also led to higher arrivals at Government purchase centres. In States like Punjab and Haryana, over 99.50% of market arrivals of wheat have been procured by Government agencies. The all-India average is 87%. In the case of paddy, the figure for Government procurement is 97.68% and 93.61% of market arrivals in

Punjab and Haryana respectively. As a result, procurement of food grains has risen from 36.3 million tonnes in 2006-07 to 60.4 million tonnes in the year that ended in September 2009. In the current year, over 53 million tonnes of food grains have been procured since October 2009. As on 01st July, 2010, the stock of foodgrains in the Central Pool was 57.85 million tonnes, which is three times that of 19.35 million tonnes as on 01st July, 2006. This has helped ensure better and remunerative prices to farmers. However, it has caused a strain on storage capacities with FCI and the State Government agencies involved in procurement.

The total covered storage capacity available with FCI and State Governments is a little over 42.5 million tonnes. As a consequence, about 16 million tonnes has been stored in Covered and Plinth (CAP) storage. Because of large stocks maintained by FCI, some damage to stocks is inevitable, however, the endeavour of the Government has been to ensure that the damage is minimised, and I would like to inform the House that damage to stocks with the FCI has been progressively coming down over the years as would be seen from the following figures:

SI.No.	Year	Quantity	Quantity	Percentage of	Value of
		handled	accrued as	damaged	damaged
		(in Lakh MTS)	damaged	foodgrains to	foodgrains
			(In lakh MTS)	quantity	(In Rs. Crore)
				handled	
1	2000-01	547.13	1.82	0.33	67.52
2	2001-02	744.13	0.65	0.087	24.11
3	2002-03	913.00	1.35	0.15	49.09
4	2003-04	886.12	0.76	0.09	29.19
5	2004-05	837.82	0.97	0.12	40.28
6	2005-06	846.72	0.95	0.11	61.70
7	2006-07	726.44	0.25	0.034	16.43
8	2007-08	750.52	0.34	0.045	22.33
9	2008-09	913.23	0.20	0.022	13.03
10	2009-10	874.92	0.07	0.008	3.63

The value of damaged foodgrain stocks with FCI has come down from Rs.67.52 crores in 2000-01 to 3.63 crores in 2009-10.

In the year 2010-11, as on 1.7.2010, there was a non-issuable stock of 11,708 tonnes with FCI. Apart from FCI, State Governments and their agencies also maintain stocks of foodgrains from the Central Pool, till they are lifted for issue under PDS, Welfare Schemes or for open market sales. For this they are paid expenses, including interest as well as custody and maintenance charges. As on 1.7.2010, State agencies in Punjab and Haryana have reported about 54,260 tonnes and 1,574 tonnes respectively of non-issuable wheat stocks with them.

Recently, there have been reports of damaged foodgrains in godowns of FCI and State Agencies in the State of Uttar Pradesh, Haryana, Punjab, Rajasthan and Uttarakhand due to rains and floods. However, the quantity damaged must be seen in the perspective of total quantities handled and larger quantities kept in CAP storage because of heavier procurement. Inspection of storage complexes have been carried out by the Department and FCI officials. Damaged wheat stocks have been found in FCI depots and State Government Agencies at Harduaganj, Hapur, Orai and Roza (Shahjahanpur) in Uttar Pradesh; Bani (Sirsa district) and Ismailabad (Kurukshetra district) in Haryana; in the CAP complexes at Sangrur and Ferozpur districts of Punjab; in the railway yard in Udaipur, Rajasthan and at Gadarpur in Udham Singh Nagar district of Uttarakhand etc. Segregation and salvaging of damaged food stocks at these depots/godowns has been taken up. After quantification of damages, FCI and State Agencies have to fix responsibility and recover losses.

FCI has initiated disciplinary action against a number of officers in Uttar Pradesh. FCI has also suspended eight officers. Senior Officers have been instructed to monitor movement and handling of foodgrain stocks. Teams have been deputed from Headquarters and Zonal Offices of FCI for inspection of storage conditions in the depots.

FCI takes a number of preventive steps for the safe storage of foodgrains like carrying out regular prophylactic and curative measures for the control of insects and pests. Fumigation is also carried out at regular intervals. The CAP stocks are properly covered with polythene covers and tied with nylon ropes. The CAP stocks are regularly aerated to bring down the moisture content. The CAP stocks are stored on elevated plinths and wooden crates are used as dunnage material. The principle of 'first in first out' (FIFO) is followed to the extent possible so as to avoid long storage of foodgrains in the godowns.

The long-term solution to prevent damage to foodgrains would lie in the augmentation of the storage capacity available in the country. The Planning Commission has approved an outlay of Rs. 149 crores in the Eleventh Plan, Rs. 125 crores for FCI as equity and Rs. 24 crores for North Eastern States and J&K as grants in aid for construction of godowns. This on completion will approximately create 1.84 lakh tones of storage space.

FCI have been endeavoring to hire more private capacities in the last two years. As a result, covered capacity has increased from 227 lakh tonnes to 274 lakh tonnes and CAP capacity has gone up from 23.8 lakh tones to about 32.5 lakh tonnes between July 2008 and July 2010. The total capacity increase in two years is 55.5 lakh tones. During this period capacity utilization has also gone up from 74 per cent to 91 per cent against an accepted norm of 75 per cent. Higher utilization has further yielded an additional storage of 43.84 lakh MT in the available covered space.

Hiring of covered storage space for foodgrains has its limitations because of competing demands on available space from other sectors. In order to create the storage capacity required and reduce CAP storage, the Department has formulated a Scheme for construction of godowns for FCI (as well as for the States undertaking Decentralized Procurement of foodgrains), through private entrepreneurs. Under the Scheme, FCI would give a guarantee of ten years for the storage charges. About 134 lakh tones of additional capacity has been identified for construction in 16 States under the Scheme while identification of capacities in some more States in under progress. Earlier, the Scheme envisaged a guarantee of 5 years which was revised to 7 years in January, 2010, and after interaction with warehousing industry and private sector entrepreneurs, the Scheme has been further liberalized and the guarantee period has been extended to 10 years now. Sir, CWC/SWCs have also been allowed to construct godowns where they have their own land under the Scheme. The CWC and SWCs are constructing 10.74 lakh tones on their own lands under the Scheme.

The for the North-Eastern States where it is felt that private participation may not be there, the Department has sent a proposal to the Planning Commission for creation of 5.75 lakh tones capacity with an expenditure of Rs. 568 crores to be implemented over a period of 4 to 5 years.

Summing up, my Department is fully aware of the need and is already taking effective measures for improving storage facilities and reducing losses to foodgrains.

SHRI M. VENKAIAH NAIDU: Sir, the hon. Minister of Agriculture and Food and Public Distribution, time and again, has been giving this assurance. He and everybody in the Government is aware of it, but what is happening is really shocking. Sir, it is really surprising that in spite of a lot of hue and cry in Parliament on one side and in media and from every quarter on the other hon. Supreme Court also had to intervene in this matter - the Government has not moved and the figures which the hon. Minister has given, I am sorry to say, are far from reality. The hon. Minister is trying to hide the reality, because there is a glaring lapse on the part of FCI, various other agencies involved and also on the part of the Government for not creating adequate storage facility. It is a crime against the nation. These are not my words. These are the words of the Supreme Court which said that it is a crime to allow food to rot. It is the comment made by the Supreme Court of India. I think, it has also issued a notice to the Government. In a Parliamentary democracy, if matters have to go to the highest court of land and the court has to intervene, then, what will happen to the system? I am not finding fault with the court for intervening in the matter. It speaks about our weakness in our system. It speaks about the failure of the Government. The Government should have been alive to the reality of the situation and should have created enough storage facilities. Even according to the statistics given by the hon. Minister, the storage available in the country is not at all sufficient. It is everybody's knowledge. Sir, we have total foodgrains of 5.18 lakh tones and pucca storage facilities available in the country, both by Central, State and private agencies, stands at 4.20 lakh tones. Sir, 1.78 lakh foodgrains are stored under tarpaulin ! Today, we have reports from various parts of the country that these foodgrains are getting rotted, in certain areas, because of flood and, in certain areas, because of other menace. Sir, we are a country where 40 crore people are living Below Poverty Line. Sir, on

the one hand, they are not able to get adequate foodgrains for their livelihood and, on the other, you are criminally negligent and allowing to rot a huge quantity of foodgrains which the Government has procured at a cost of the public exchequer. You just compare these two. Sir, Commission-after-Commission and Committee-after-Committee highlighting this fact that poverty levels are increasing in the country. That is a different matter. I am not going into that. When the poverty levels are increasing, is it not the duty of the Government to see that procurement, storage and handling is done properly and then they are made available to the people? Here is a Minister who is in-charge of Agriculture, Consumer Affairs, Food and Public Distribution. Sometimes, I feel that the hon. Minister is overburdened. He himself has said it to the hon. Prime Minister recently. I am happy about it. Sir, a country of India's size, agriculture needs an independent Minister. The Consumer Affairs, Food and Public Distribution also need an independent Minister. This is not my commentary on the functioning of the hon. Minister. My point is, no human being will be able to focus enough attention on this issue if he is overburdened. Food is a major issue. We are going to bring forward the Food Security Act also. That speaks of the seriousness of the matter. I would like the Minister to tell the House specifically what additional storage capacity has been created by the Food Corporation of India itself, not the area that you got through private people; that is a secondary point. How much additional storage capacity, year wise, has been created by the Food Corporation of India in the last five years of this Government? What are your plans, now? The Planning Commission amount, which has been quoted by the hon. Minister, is a peanut. It is very paltry. The problem is going to continue, I am telling you. It is surprising, if this is the approach of even the Planning Commission. They are not able to see the reality. You are procuring food and not able to store it and allowing it to rot and, thus, wasting money. You don't have money and you are borrowing money from outside. Out of the budget of Rs. 10,4,000 crores, nearly Rs. 4,48,000 crores have been borrowed from outside. You don't have budgetary resources. Whatever resources you have, you are not able to spend it properly. You are allowing the foodgrains to rot. As the Supreme Court opined, this is really a crime. I would like to know from the hon. Minister what his action plan is for creating additional storage

space. The panchayats should be involved. There has to be godowns in the rural areas. Also, there has to be cold-storage units, refrigerating vans. These are the need of the hour. Time and again, we are bringing to the notice of the Government the need to increase storage facilities. And, then, link it to the private people also. And, then, make them to have affordable credit, with a minimum interest. Then only you will be able to solve this problem. The food production is increasing; I am happy about it. The Government is sometimes also forced by all of us to procure because the markets are not behaving properly and positively. So, that being the case, additional space creation of both, the godowns as well as storage facilities for the perishable goods, and also the refrigerating vans are the need of the hour. Twenty per cent of the production of the country is going waste every year. Twenty per cent! Twenty per cent is not an ordinary thing. One of the figures that was made available to us is that the foodgrains worth Rs. 17,000 crores have been lost. Rs. 17,000 crores is not an ordinary amount. The hon. Prime Minister had, five years back, said in the NDC meeting, "India to become international food supplier". We are not able to supply food to our own people. The intention of the Prime Minister was, undoubtedly, good. Five years back, he had also set up a Committee under the chairmanship of the Minister of Food. I would like to know from the hon. Minister what has happened to that committee. What were the recommendations and conclusions of that committee? Then, what is the action plan on the observations made by the Prime Minister and the committee, which was constituted under your own chairmanship?

Sir, this has been happening every year. And, some sort of assurance is given, every year, in the House. You had given some assurance in last August also. You had given assurances earlier also. There has to be a time-bound action programme to take care of this. It is not sufficient to say that eight officers have been suspended. What is the crime? What is the punishment? The quantum of crime for the wastage of foodgrains is very serious. Now, you are saying that eight officers have been suspended here and there. The problem is that of bad maintenance and pilferage. And, there are some reports that suggest that you are not giving proper rent. Therefore, some of the godowns have been given on rent for storing whisky, cold drinks and other things. I can't find fault with them

because they are commercial entities. But it is the duty of the Government to create additional storage facilities. The Government has utterly and miserably failed in its responsibility. It has become totally insensitive to the sufferings of the people. ...(Time-bell)... The Government definitely needs to explain what the action plan is that they have so far implemented. What is the action plan that you have in your mind, backed with the support of Planning Commission and also the Finance Ministry to supplement the storage facilities in the country? Otherwise, Sir, nobody will forgive this Government. I am sorry to say that somehow enough attention has not been paid to this issue. The problem is simply that of inadequate and improper storing space in the country. The Government has to address this issue on a warfooting. You cannot allow the hungry people to die. We are also getting reports about starvation deaths, malnutrition deaths in many States, including the State of Maharashtra, to which the hon. Minister belongs to.

In Haryana, in Sirsa, three lakh tonnes of foodgrains were lost because of heavy floods. In Gondia, Maharashtra, 56,000 sacks of grains were lost because it was kept in the open. So, this is official apathy, callous attitude of the Government, non-availability of space and, then, the Food Corporation is becoming a white elephant and not doing adequately to handle the situation. All this is resulting in the present situation. So, I would like to know from the hon. Minister what is the road map, what is the action plan, backed with allocation? That is the main issue.

MR. DEPUTY CHAIRMAN: Hon. Members, this is Calling Attention and I would like to remind, all of you are aware of it, that clarifications should be sought from the Statement of the hon. Minister because there is no scope for debate on this subject. There are 12 Members who have to seek clarifications. We are following a convention that every Party should be given an opportunity, not more than one Member from a Party will speak. So, I would like to remind this. Now, Shri N.K. Singh.

SHRI N.K. SINGH (Bihar): Mr. Deputy Chairman, Sir, I will fully respect your directions that this is not a time for debate, but this is, really, to seek clarifications. So, it is in that spirit that I have seven clarifications to seek from the hon. Minister. First and the foremost, it is not really a clarification, but I wish to draw the attention of the hbn. Minister, this is not the time for reading

books, but I was, unfortunately, trying to read this old book of Amartya Sen whom I had the privilege of attending his classes, his old book of 1981 on poverty and famine and essay on entitlement and deprivation where Amartya Sen has argued that in most cases hunger and famine is not on account of lack of availability of food, but on account of the inequities and distortions in the distribution system. I think that what he said in 1981 seems to be dramatically true in, unfortunately, 2010, notwithstanding the 60 odd years of experience which we have gathered in being able to deal with hunger and deprivation. So, I am sure that the hon. Minister has read some of the sanguine advice. We say this because Amartya Sen was recently here to tell us this time about primary education, but he had earlier told us on how to deal with issues of hunger and deprivation. Are the alarm bells ringing? Unfortunately, Sir, I would like to seek from the hon. Minister, are the alarm bells ringing? Now, in reply to a question in 2004, the Minister, more or less, said the same thing. In reply to a question as late as in August of this year, the Minister has said, more or less, the same thing. In subsequent questions which he has answered both, in this House and the other House, and I will not take the time of this House in quoting those, he has said, more or less, the same thing. So, my question is: Are alarm bells ringing on the basic core issue of absence of adequate storage facilities, distribution distortions and the efforts being made by the Government being credible enough? My third point, Sir, is that the Minister has just told us of the tremendous efforts which the Planning Commission is now making in concert with the Department to enhance storage capacity. Indeed, this is nothing different than the presentation made to the core group of the Central Ministers and the Chief Ministers by the Ministry of Food, Consumer Affairs and Public Distribution on the 8th of April, 2010. But I wish to remind the Minister that as early as in 1979, at the time of the Green Revolution, there was a very famous speech which was made in which it was said, "That the idea was to decentralize storage - eventually, creating storage - units right down to the block levels of the districts - and obviate the problems of long distance transport. This was said by Mrs. Indira Gandhi in addressing the problem how to improve the distortionary component. What are the lessons that we have really learnt from this basic fact of decentralizing storage capacity and obviating therefore the need for creating large storage capacities in urban conglomeration so that the problem of long hauled transport and inefficiencies connected with this are dealt with?

My next point on which I wish to seek the clarification, Sir, is that while it is important to enhance the storage capacity in the public domain, does the Minister have any plans to be able to

enhance the capacity and storage capacity of small farmers? Indeed, Sir, if this was done, then based on some post-harvest insurance, based on the assets which the farmer has post-harvest, he can then hypotheticate, borrow for meeting his immediate needs and borrow for being able to meet the liability and loans which he may have incurred in the harvesting process. Indeed, Sir, in the planning of the entire agricultural matrix, we have forgotten the need to empower the small farmer in augmenting his capacity to really withstand the need to make distress sales which he does and so augmenting small farmers' storage capacity which is in line with decentralizing storage capacity is an area which, I think, requires very tangible action.

My next question is that in line with the discussions made in the discussion on prices, would the Minister consider an aggressive open market operation to be able to bring down not only food prices but to be also able to dispose of this large amount of storage which has been built up and on which there does not seem to be an immediate off-take?

My next question, Sir, is that would the Minister consider revamping the Public Distribution System in line with the recommendations made both by the Wadhwa Committee and the N.C. Saxena Committee Report which would revamp the PDS in a very credible way? ...(Time-bell rings)... Two other questions, Sir, and I will stop.

When will the Minister come to a sanguine conclusion on what are poverty numbers that he is dealing with? He is still talking in a public statement in line with the Tendulkar Committee Report. Indeed, Sir, in the presentation made to the Group of Chief Ministers and the core group in the penultimate to annexures, he has talked about the wide variations on the extent of subsidies which are needed but these would all depend on it. Would he come in the near future to a conclusion on what the poverty numbers are and what needs to be addressed instead of leaving this for a wide discussion in the public domain?

My final question, Sir, therefore is that in the light of all this which is being said, how does the Minister propose to deal with it end have a credible action plan to have an integrated and a cohesive

answer to these multiple challenges and on which his statement regrettably, Sir, does not leave too much optimism with us?

श्री आर.सी. सिंह (पश्चिमी बंगाल): सर, मुझे बड़े दुख के साथ कहना पड़ रहा है कि भारत की सरकार और खाद्य और सार्वजनिक वितरण मंत्री यह बात जानते हैं कि खाद्य के अभाव में सैंकड़ों लोग हर साल मर रहे हैं। गरीब परिवारों को खाने के लिए नहीं मिलता है, यह बात हम भी जानते हैं और सुप्रीम कोर्ट इस पर और गंभीरता से अपनी टिप्पणी करता है और कहता है, "If you cannot store foodgrains, you give them to poor people. It is crime to waste even a single grain." लेकिन इसके बावजूद मंत्री महोदय इधर ध्यान नहीं दे पाते हैं।

सर, मंत्री महोदय इस बात पर मुझसे सहमत होगे कि जितना अनाज सड़ गया है, उससे करीब दो करोड़ लोगों का पेट भरा जा सकता था। मंत्री महोदय ने प्रति परिवार अनाज का एक कोटा बांध दिया है, लेकिन जो अनाज store किया जता है और वह बाद में सड़ जाता है, उसको पहले ही परिवार के साइज को देख कर प्रत्येक परिवार दे दिया जाए, क्या मंत्री महोदय इस तरह की व्यवस्था की कोई बात सोच रहे हैं? मंत्री महोदय को इस तरह की व्यवस्था करनी चाहिए कि परिवार के साइज को देखकर प्रत्येक परिवार को अनाज पहले ही दे दिया जाए।

सर, माननीय मंत्री जी ने इस बात को स्वीकार किया है कि गोदामों में अनाज सड़ रहे हैं। करीब 11 लाख 7 सौ टन अनाज सड़ चुके हैं, जिनका मूल्य करीब 6.86 करोड़ रुपए होता है। इनसे तमाम गरीब परिवारों का पेट भरा जा सकता था।

[THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair]

सर, आज भी 17.8 मिलियन टन गेहूं तिरपाल के नीचे रखा हुआ है, जिसके सड़ने की पूरी संभावना है और इसमें से लगभग 10 मिलियन टन के सड़ने की तो बात पक्की है। इसके रख-रखाव के लिए सरकार कहती है कि गोदाम नहीं है, अगर ये चाहते तो स्टील के बड़े-बड़े चैनल्स बना सकते थे, जिनमें अनाज को रखने की व्यवस्था करते और वह सड़ता नहीं। एक और खामी है कि जब ये अनाज स्टोर करते हैं, तो जो सबसे पहले नीचे स्टोर करते हैं, उसको सबसे बाद में निकाला जाता है, इसलिए उसके सड़ने की संभावना रहती है। अगर ये स्टील के बड़े-बड़े कंटेनर बनाकर उनमें रखते, तो जो अनाज पहले पड़ता, वह पहले निकलता और बाद वाला अनाज बाद में निकलता और उसके सड़ने की संभावना नहीं रहतीं। ये कहते हैं कि chemically treat कर रहे हैं और उसके लिए 260 रुपया खर्च करना पड़ता है, तो यह 250 रुपया गरीबों को अनाज देने के काम में आता, इसके बारे में मंत्री जी बताएं। कितना chemically treat किया है, उसका एक विवरण मंत्री महोदय जरूर हमें दें। सर, ट्रांसपोर्ट्र की बात भी होती है। कभी-कभी मीटिंग में मंत्री महोदय कहते हैं कि लोग अनाज उठा नहीं रहे हैं। उनमें ट्रांसपोर्ट कॉस्ट वगैरह जोड़कर जिस मूल्य पर अनाज स्टेट्स को पहुंचता है, उससे कम दाम पर स्टेट्स में कुछ अनाज मिल जाता है, इसलिए मंत्री महोदय को चाहिए कि इस पर विचार करें और ट्रांसपोर्ट के expenses को जोड़कर सस्ती दरों पर अनाज इन स्टेट्स को दें।

सर, मंत्री महोदय ने अभी अपनी रिपोर्ट में कहा कि उसमें काठ का structure बना रहे हैं और उसके ऊपर अनाज रख रहे हैं, लेकिन सारे काठ के structure पर नहीं, मिट्टी पर रखते हैं, इसलिए सड़ने की संभावना ज्यादा हो जाती है। अनाज ज्यादा सड़ता है और उसमें चूहों द्वारा अनाज खाने का डर भी रहता है। लाखों टन अनाज चूहे खा जाते हैं और चूहों के नाम पर गलत तरीके से भी अनाज बाहर किया जाता है उसे चूहे खा गए। इसलिए अगर स्टील के कंटेनर्स बनाए जाएं, तो इससे भी बचा जा सकता है। असल में चूहे नहीं खाते हैं, उसे तो आदमी ही खाता है और गरीब आदमी भुखमरी से मर जाते हैं।

सर, भुखमरी से कितनी मौतें हुईं, इसका अध्ययन करने के लिए सरकार ने जस्टिस वाधवा कमेटी का गठन किया था। उस कमेटी की रिपोर्ट के बारे में मैं मंत्री महोदय से जानना चाहूंगा कि वाधवा कमेटी की जो रिकमंडेशन्स हैं, उनको सदन के पटल पर रखें और बताएं कि उसको कितना इंप्लिमेंट कर सके हैं?

सर, मैं एक और सवाल पूछना चाहता हूं।...(समय की घंटी)... Village Grain Banks बनाने के लिए......

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please, put the question.

श्री आर.सी. सिंह: सर, मेरा सिर्फ सवाल है, मैं कोई elaborate नहीं कर रहा हूं। मंत्री महोदय ने कहा था Village Grain Banks बनाने के लिए जिनसे प्राकृतिक आपदा से बचा जा सकता है, इसका वे कहां तक डेवलपमेंट कर पाए हैं, इसके बारे में मंत्री महोदय अपने जवाब में बताएं।

श्री उपसमाध्यक्ष (प्रो. पी.जे. कुरियन): आप clarification पूछिए।

श्री आर.सी. सिंह: सर, मैंने प्वाइंट्स ही दिए हैं। मैंने इन प्वाइंट्स को clarify करने के लिए ही कहा है।

श्री उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): नहीं, नहीं खत्म कीजिए।

श्री आर.सी. सिंह: मैंने सिर्फ प्वाइंट्स ही दिए हैं, कोई elaborate नहीं किया है। इन प्वाइंट्स को मंत्री महोदय अपने जवाब में clarify करें। THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Not more than five minutes, please. There are a number of Members who would like to speak.

श्री आर.सी. सिंह: सर, एक बात और है, Indian Grain Storage Management and....

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): This is Calling Attention motion. Please, confine it to five minutes.

श्री आर.सी. सिंह: यह तकनीकी जानकारी ट्रांसफर करने के लिए इन्होंने कितने लोगों को ट्रेनिंग दी है, इसके बारे में मैं मंत्री महोदय से जानना चाहूंगा?

श्री महेन्द्र मोहन (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, माननीय मंत्री जी ने जो वक्तव्य दिया है, उससे में सहमत नहीं हूं। इस देश में जहां गरीब आदमी भूख से मर रहा है, जहां उसको खाने को नहीं मिल रहा है, जहां वह कूपोषण और भूखमरी का शिकार हो रहा है और जहां हमारा देश 88 देशों की सूची में 66वें नंबर पर है, जहां कृपोषण और भुखमरी है, ऐसे देश में अनाज को सडने देना और उसको बरबाद होते देना, मेरी समझ में नहीं आता कि भारत सरकार इसके लिए क्या व्यवस्था कर रही है? मैं उन्हें बताना चाहूंगा कि अभी हाल ही में कानपुर में फूड कॉर्पोरेशन ऑफ इंडिया द्वारा खरीदा गया सैकड़ों टन अनाज रेलवे स्टेशन पर खुले में पड़ा रहा और बर्बाद हुआ। मैं जानना चाहता हूं कि कानपूर में कितनी भंडारण क्षमता है और क्यों इतना अधिक अनाज वहां पर भेजा गया? वहां पर इतनी भंडारण क्षमता नहीं थी इसलिए स्टेशन पर पड़ा हुआ अनाज बर्बाद हुआ। मैं जानना चाहूंगा कि वहां पर कितनी भंडारण क्षमता है? यही हालत अन्य शहरों की भी है। ऐसी हालत में हमें देखना होगा कि किस प्रकार से हम अनाज को बचाएं। अगर हमारे पास इतना अधिक अनाज है कि हम भंडारण नहीं कर पा रहे हैं तो क्यों नहीं हम उन गरीबों को, जो भुखमरी के शिकार हो रहे हैं, अनाज बांट देते? उन्हें अनाज मिले, उनके परिवारों को अनाज मिले तो कम से कम लोग भूखे तो नहीं मरेंगे। एक तरफ तो हम कहते हैं कि यह सरकार गरीबों की हमदर्द है और दूसरी तरफ हमारा गरीब भुखमरी से मर रहा है। सरकार अनाज को अपने स्टॉक में ले जाती है और उसके कारण मूल्यों में तेजी आती है। जब मूल्यों में तेजी आती है, उस समय अगर सरकार इतना अधिक अनाज भंडारण में न ले जाकर उसको बाजार में ले जाए तो शायद उससे हम मूल्यों पर रोक लगा सकेंगे और महंगाई भी कम हो सकेगी। हम उस पर ध्यान क्यों नहीं देते हैं? हम इस तरह से अनाज की बर्बादी क्यों कर रहे हैं? महोदय, खून पसीना बहाकर हमारे किसान जो अन्न पैदा करते हैं, उन्हें आज भी उसका सही मुल्य नहीं मिल पाता है। एक तरफ तो हम अनाज का भंडारण करने में, उसको एकत्रित करने में, उसकी देखरेख में, उसके रख-रखाव पर दो सौ, ढाई सौ रुपए प्रति

टन का खर्चा कर देते हैं - कभी कीटनाशक डालकर और कभी कुछ और करके - दूसरी और हम अपने किसानों को उसका और अधिक अच्छा मूल्य क्यों नहीं देते हैं? हमें सरकार से यह जानना है कि वह कितना भंडारण उचित समझती है, कितने दिन के लिए वे भंडारण रखना चाहते हैं? कहा जाता है कि जो भी अनाज होता है, चाहे गेहूं हो या चावल हो, साधारणतया एक वर्ष तक उसका भंडारण किया जा सकता है और उसके बाद अनाज खराब हो सकता है। मैं माननीय मंत्री जी से जानना चाहूंगा कि जितना अनाज उनके पास भंडारण में है, उसमें से कितना अनाज एक साल से अधिक पुराना है जिसके कारण वह सड़ रहा है, उसे चूहे खा रहे हैं या चूहों के नाम पर अधिकारीगण उसको वहां से निकालकर बेच रहे हैं? अभी हाल में ही एक जानकारी आयी थी कि पंजाब में जो हमारा अनाज था, उसके संबंध में यह कह दिया गया कि यह सूख गया। बताया जा रहा है कि साढे चार सौ करोड रुपए के करीब चावल का घपला किया गया। जब उसकी स्टॉक टेकिंग की गयी तो उन्होंने कहा कि चावल में नमी कम हो गयी थी इसलिए हमारा अनाज कम हो गया। यह सब सुनकर बड़ा आश्चर्य होता है क्योंकि वहीं बगल में हरियाणा है। वहां पर .33 प्रतिशत अनाज कमी के कारण कम हुआ जबकि पंजाब के अंदर 1.02 प्रतिशत अनाज कम हुआ। महोदय, यह अनाज नमी के कारण कम नहीं हुआ था बल्कि Food Corporation के अधिकारियों के द्वारा उसको वहां से गायब कर दिया गया और साढ़े चार सौ करोड़ रुपए का घपला अनाज में हुआ। इस संबंध में सरकार ने क्या कार्यवाही की? मैं माननीय मंत्री जी से आपके माध्यम से जानना चाहूंगा कि उस संबंध में क्या जांच की जा रही है? महोदय, मैं माननीय मंत्री जी से यह भी जानना चाहता हूं कि इस समय हमारे पास ऐसे कुल कितने गोदाम है जो एफसीआई के हैं और ऐसे कितने गोदाम है जो एफसीआई ने किराए पर लिए हुए हैं? इसके अलावा और गोदाम बनाने के लिए सरकार क्यों नहीं कुछ कर रही? उन्होंने कहा है कि वे एक नयी योजना ला रहे हैं जिसके अंतर्गत वे दस साल के लिए किराए पर लेने के लिए पब्लिक प्राइवेट पार्टनरशिप के अंदर गोदामों को बनवाएंगे, लेकिन मैं यह नहीं समझ पा रहा हूं कि जब उन्हें यह मालूम था कि हमें इतना भंडारण करना है, उसके बावजूद अभी तक यह कार्य क्यों नहीं किया गया और उसके कारण क्यों हमें इतना नूकसान उठाना पड़ा?...(समय की घंटी)... इसके साथ ही साथ में माननीय मंत्री जी की निगाह में यह भी लाना चाहता हूं कि लगभग 25 करोड़ मूल्य का अनाज, चार लाख पचास हजार टन गेहूं की बोरियां ...(व्यवधान)... सर अभी तो मेरा समय बचा है और आप अभी से घंटी बजा रहे हैं। कभी-कभी तो हमें बोलने का मौका मिलता है।

श्री उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): चार मिनट हो गए हैं।

1.00 P.M.

श्री महेन्द्र मोहन: मैं कहना चाहूंगा कि हापुड़ में गोदाम में जो सारा गेहूं बर्बाद हुआ, उस पर क्या कार्यवाही की गयी? माननीय मंत्री जी ने अपनी स्टेटमेंट में कहा है कि आठ अधिकारियों पर कार्यवाही की गयी? मैं जानना चाहता हूं कि इन आठ अधिकारियों पर क्या कार्यवाही की गयी और क्या इन आठ अधिकारियों के खिलाफ कार्यवाही करने से, जो लाखों गरीब व्यक्ति भूख से मर रहे हैं, उनकी पूर्ति हो जाती है? मैं नहीं समझता हूं कि इस देश में, जहां पर अनाज की इतनी आवश्यकता हो, जहां जनता कुपोषण से मर रही हो, भुखमरी से मर रही हो, वहां पर क्यों इस प्रकार से अनाज को बर्बाद किया जा रहा है? मैं जानना चाहूंगा कि पिछले दो सालों में ऐसे कितने मामले सामने आए हैं जहां एफसीआई के गोदामों में अनाज की जगह कुछ अन्य सामान रखा गया था? महोदय, इसी सदन में बताया गया था कि राजस्थान में एफसीआई के गोदामों में अनाज नही रखा गया बल्कि उनका प्रयोग कोका कोला और शराब आदि रखने के लिए किया गया। इसी सदन में ये चीजें कही गयी है। मैं जानना चाहता हूं कि इस संबंध में क्या कार्यवाही की गयी? इसी प्रकार से मैं माननीय मंत्री जी से यह भी जानना चाहता हूं कि विगत तीन वर्षो में यूपी में भंडारण क्षमता में कितनी वृद्धि की गयी है, ताकि अनाज की बर्बादी रोकी जा सके और गरीबों को खाना मिल सके, गरीब कृपोषण और भूखमरी के शिकार न रहें, इसमें सरकार अपना योगदान दे। धन्यवाद।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Honourable Members, in the Calling Attention, only clarifications should be sought. Maximum time is five minutes. Now, Dr. Manohar Joshi.

DR. MANOHAR JOSHI (Maharashtra): Sir, I am thankful to you and also to Mr. Naidu who raised this important issue in the House. Sir, this issue is important and, ultimately, the farmers are suffering because of shortage of storage facilities. I cannot imagine how the food can be rotting for want of storage. Sir, sometimes, things are beyond the control of the Government and they are not done. I can understand that. But, here, things are within the capacity of the Government and if the Government does not do it, it is definitely a matter of great worry to everybody in the House. Construction of godowns is not an activity which is impossible to do; particularly for the Government or organisation like the Food Corporation of India, the matters are not difficult to do. But, unfortunately, things are not being done. The Minister in charge of this particular work is Mr. Sharad Pawar who comes from my State and I am confident that if he can take up this particular job in a

specific time-bound period, he will be able to do this. But, unfortunately, he does not have sufficient time to do this and earlier, I had also mentioned, he has requested the Prime Minister to reduce his burden. The Prime Minister is not doing that. You are all aware that almost one week was lost in both the Houses on the issue of rising prices. For rising prices, there are a number of reasons. But, one of the reasons is that the food is wasted. If you ask me whether the Minister can do it, I would say that by fixing a specific time, he can do it. But, it is being not done and that worries everybody including me. The thing is such that it can be done, but, it is not being done.

Sir, I am not going much into the figures, but, the total quantity of foodgrains handled by FCI is 726.44 lakh tonnes in 2006-07. In 2007-08, it was 750.52 lakh tonnes; in 2008-09, it is 913.23 lakh tonnes. So, if you look at the figures, the quantity of foodgrains handled by FCI is increasing every year. It clearly means that the Government has not been able to construct godowns for storage. Sir, while replying to Question No.314 in Rajya Sabha on 16th April 2010, the Government has given the details of the steps taken to ensure proper storage, movement and safe upkeep of foodgrains. Here, I would like to mention a few of them. First is, all FCI godowns to be constructed as per specifications and foodgrains stored by adopting scientific storage practices. It clearly means that the godowns constructed by FCI are not properly constructed. The work is not done scientifically and according to rules meant for them. Then, Sir, all types of treatments to be carried out regularly and timely for controlling insects, pests, etc. are not done. Sir, these are very small matters. I would like the hon. Minister to tell me why such things are not done because this is mentioned in the reply given by the Minister himself. Sir, regular periodic inspection of stock godowns is to be undertaken by qualified and trained staff of the FCI. It means that regular inspection is not being done. I do not understand when the Food Corporation of India has such a huge stock, why the upkeep is not there. There are two authorities which at present do the work of construction of godowns, the Food Corporation of India and the Central Warehousing Corporation. The former does 208.36 lakh tonnes and the latter does 104.57 lakh tonnes. But these are also not doing sufficiently, and therefore, the problem remains as it is. A lot of uproar on this issue is made in both the Houses, but still, the

Government seems to be not attentive. Therefore, finally, the demand is made that a Parliamentary Committee to enquire into the huge waste of foodgrains, including wheat and rice, lying in the open FCI godowns, due to mismanagement and manipulations is required to be constituted. Is it agreeable to the Government? Is it agreeable to the concerned Minister? Whether he is prepared to accept the appointment of a Parliamentary Committee to go into the malpractices and all these things. This is my first question. My second question is, instead of allowing the foodgrains to get rotten, why not distribute it among the poor people and save their lives. This can be done at a right time. If the Government agrees to both these things, their sincerity will be clear.

Lastly, I would only request that give a specific time that within the specific time, the Government is prepared to construct necessary godowns, whether through private party or through the governmental institutions. But this has also to be done. Thank you.

SHRI M.V. MYSURA REDDY (Andhra Pradesh): Thank you, Sir. It seems to me that the Minister's statement is contradictory. On page 3, it has been stated that the value of damaged foodgrain stocks with FCI has come down from Rs. 67.52 crores in 2000-01 to 3.63 crores in 2009-10. But if you see the figures for the years 2005-06, the value of damaged foodgrains is Rs. 61 crores, for 2006-07, it is Rs. 16.43, for 2007-08, it is Rs. 22 crores, and for 2008-09, it is Rs. 13 crores. In the same page, the Minister has himself stated that the capacity available with the FCI and the State Government is a little over 42.5 million tonnes. As a consequence, about 16 million tonnes has been stored in Covered and Plinth storage. This is the situation. Now, because of good rains, the stock of rabi crop in wheat and kharif crop in rice may well exceed 60 million tonnes. So, the damage this year will be more. That is why the statement is contradictory. I also want to ask some clarification regarding these stocks how you are going to utilize these stocks because the Minister has said that in future, we have to increase the capacity of godowns. We have to chalk out some plan or something like this. This year itself, the production will exceed 60 million tonnes. How he is going to utilize 60 million tonnes because already 14 million tonnes are in the open sky and it will definitely become rotten, and again, if you add wheat of rabi season and rice of kharif season, then how he is going to utilize them. The second thing is regarding buffer norms. All these figures I am quoting from the FCI

website. Probably, the FCI might have briefed the Minister also. What is the quantum of food stocks with the FCI on 1st July?

The total stock of rice with the FCI is 242 lakh tonnes; the buffer norm is 98 lakh tonnes; the surplus is 144 lakh tonnes. For wheat also, it is the same thing; 355 lakh tonnes are in stocks; the buffer norms are 175 lakh tonnes; the surplus is 164 lakh tonnes. Almost 309 lakh tonnes is the surplus. So, the Minister has to explain as to why they are exceeding the buffer norms. They are exceeding the buffer norms, year by year, because every year, the situation is like that; they are procuring more than the buffer norms. The Minister has introduced one OMSS scheme. And also, on price-rise, the Minister has, two days back, told us that only 4.75 lakh tonnes of foodgrains will be given to 15 States. So, such stocks are lying with the FCI. It is one-way traffic, Sir. They are procuring it from farmers and are keeping it in the godowns. How to utilise that in a market? Because of the one-way traffic, there is a shortage of grains in the open market. Keeping all these things in view, is there any proposal with the Government to allot the grains at an MS price at which they procure? Then only they can get rid of the stocks from being rotten, and that will become useful for human consumption and the loss will be minimized, Sir. I want to seek clarifications for these two things, over and above, the buffer norm stocks are procured, and how he is going to utilize these stocks also.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you, Mr. Mysura Reddy. Hon. Members, there are ten names more. We want to complete it before the lunch-break. So, I request every Member to just seek clarifications only.

SHRIMATI SHOBHANA BHARTIA (Nominated): Sir, I would just seek a few quick clarifications, but I would like to say that half the children are malnourished. India ranks 'Sixty-Six' out of 88 countries when it comes to the Global Hunger Index and a quarter of the world's hungry population resides in India. That too, Sir, when we are the second largest grower of wheat and rice, and our granaries are full.

Sir, seeing the entire issue of storage and distribution of food, the entire way in which we address this issue, the problem is very deep-rooted and it cannot have any quick fix solution. Sir, the mess in food management has now become an issue where we see so many starvation deaths and

children suffer from malnutrition. On the one hand, Sir, FCI pays the State agencies money for procuring the wheat or the rice, about Rs.1,800/- or Rs.1,700/- per quintal; Rs.800-1200/-, on an average, goes to pay the Minimum Support Price. What happens to the rest, Sir? This money should be used for actually ensuring that the foodgrains are properly stored. Are there any questions asked as to where does this money go, Sir? A lot of foodgrains are kept in the CAP method as the Minister himself clarified, but it is not because of there being shortage of godowns. It is, very often, a preferred way of actually storing food, just putting it on wooden planks, covering it with tarpaulin and keeping it under the CAP method because this also breeds a lot of corruption, Sir. There are repeated requests then to keep investing in more gunny bags, more insecticides, more planks of wood. And it took an RTI application, Sir, in 2008 to actually get the figures out of FCI that we had lost, between 1997 and 2007, almost 1.3 million tonnes and we spent almost three crore rupees just to get rid of this rot. FCI fails to use any scientific ways and means to preserve the stocks and they do not even enforce any preservation norms when it comes to the State. Sir, there is a huge trust deficit whereby the private sector does not want to get involved. The Minister stated that he would like to have more public-private partnership, but this is because of the erratic behaviour of the FCI officials, Sir, that they keep changing the methodology of payment from the general basis, where it pays you on the basis of the godown, to the actual basis, where they pay on the basis of the number of bags stored; they do this without any consultation. They hire and de-hire godowns at their whim. In fact, Sir, the individuals who choose to complain, very often, are penalized and for almost 8-10 years, their godowns are not used.

Sir, in 1998, a group of 123 people got together and set up a storage capacity of 25 lakh metric tons. Suddenly, after four or five years, the FCI changed the method of payment on actual utilisation basis which made the entire project very unremunerative and these people have to shut down and get out of this. Many godowns are lying vacant because of the flip-flop by the FCI officials. I believe, now, Sir, that the FCI is seeking Chinese cooperation as well in terms of evolving scientific storage facilities. But there are certain questions that need to be answered. How much storage or how many

godowns have been de-hired by the FCI? How much of wheat or rice are, therefore, kept in the open? What is the reason for that? What is the accountability? The Minister mentioned that action had been taken against certain erring officials. What is the position of the inquiry against these people? Are we looking for higher technology for storage?

Finally, Sir, if the Government wants to give a thrust to this area, then, I have two suggestions. One is that the warehousing must be made a priority for the lending sector and second is that the Government should consider substantial tax holidays if it wants people to come in, and there has to be a certain continuity of tenure. The Minister did say that it was going to be on a tenure basis. But even the mode of payment, whether they are going to be paid on the basis of per square foot or actual basis or general basis, should be clarified. Thank you.

DR. K. P. RAMALINGAM (Tamil Nadu): Hon. Vice-Chairman, Sir, I am thankful to the Chair for giving me an opportunity to participate in this Calling Attention motion. This is my maiden speech in this august House.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): But during the Calling Attention, the rule of the Calling Attention will prevail. You speak for three or four minutes.

DR. K. P. RAMALINGAM: Sir, this House had heard famous parliamentarians like our founder leader Anna, the great Perarignar Anna, the first Dravidian Progressive Party Chief Minister of independent India. This is where he pointed out the need to overcome regional imbalance. This is where he had impressed upon the need for national unity and integrity. This is where he decided to take our movement to be part of the national mainstream.

This is the House from which he had given us the great legacy of federalism, which is being upheld by our beloved leader and the fifth time Chief Minister of Tamil Nadu, Dr. Kalaignar, the chief of DMK. He took charge of Tamil Nadu in 1969 at the age of 45. Now, he is 86. Even in his 100th year he will be the Chief Minister of Tamil Nadu and a guide and philosopher to the democracy of this nation.

Now, let me come to the serious business before us. Many of my colleagues of this House have expressed shock and pain over the huge grain loss. Wastage of our farmers' labour is a matter

of concern. There is concern not only in this House but also in the Chambers of the Supreme Court. Thousands of tonnes of foodgrains grown by agriculturists have all gone waste. Rotten grains are to be poured into the Bay of Bengal.

It is clear that our FCI godowns need more attention. There is a need for scientific management. Grains must be protected both from pests and moisture. Government must rightly connect storage and supply of grains for PDS.

We leant that our buffer stock has 6 lakh tonnes of foodgrains. Buffer stocks must not be stored at a single place. Certain percentage of foodgrains in every godown spread all over the country must be part of buffer stock. Then, there is a scope for recycling the stock. We can use them without wasting it.

The Centre is giving at a higher cost rice and wheat to the States for PDS. But our leader, the Chief Minister of Tamil Nadu, Dr. Karunanidhi, whose name itself means kindness, gives rice to the poor at a cost of one rupee per kilogram through the PDS.

He has been writing to the Centre for allocating more rice from the Central stock at APL rate. At least, from now on, instead of pouring the grain into the stomach of the ocean, pour it into the mouths of the poor of the nation. This is for distribution to the needy poor people at a reduced rate. Much appreciated schemes of Tamil Nadu must get Central incentive. It must be in the form of more rice and wheat for PDS in Tamil Nadu at APL rate. The Supreme Court has also given an idea that if the Government is not in a position to store, such foodgrains must be taken to the PDS directly. One could understand if drought is the reason for low production and then leading to price rise. Sir, we have enough production and necessary buffer stocks to meet the basic needs of the people, but because of the mismanagement of buffer stocks, foodgrains have rotten without being used to feed the hungry poor. It is very saddening.

I urge upon the Central Government to assign the role of maintaining Central food stock to well administered States like Tamil Nadu. The Union Government must go in for setting up foodgrain stocking facilities in every Panchayat Union. Construction and maintenance of such rural storage facilities can be the part of the Mahatma Gandhi National Rural Employment Guarantee Act, (NAREGA). The rural godowns must be pest free even if they are very small units. Only then better management of storage and avoidance of wastage will be possible. I would like to know from the Government whether steps would be taken on a war-footing to save the labour of our farmers. It is the farmer who leads a complete life. All others in the world go behind them. So farmers' labour must be respected and protected rightly. With these words, I conclude. Thank you.

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, let us continue this after lunch.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We have six more speakers and then reply. What is the sense of the House?

SHRI PRAKASH JAVADEKAR: Let us take it after lunch.

SHRI M. VENKAIAH NAIDU: Sir, if we want to have a lunch-break, let us have it immediately. If there is no lunch-break, then we will go and have something and then come back. That is a different matter. Let us break for lunch and after lunch we can continue with this.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): If this is the sense of the House, I adjourn the House for lunch for one hour.

The House then adjourned for lunch at twenty-three minutes past one of the clock.

The House re-assembled after lunch at twenty-three minutes past two of the clock

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we will resume the discussion on the Calling Attention Motion. Shri K.V. Ramalingam.

SHRI K.V. RAMALINGAM (Tamil Nadu): * Hon'ble Vice Chairman Sir, According to a survey conducted by UNICEF (United Nations Children's Fund, formerly known as United Nations Children's Emergency Fund), it is mentioned that one third of the malnourished children of the world

^{*}English translation of the original speech in Tamil

are in India. Among them, sixty three per cent of children are suffering from hunger. Due to lack of proper storage facilities, more than five lakh tonnes of food grains are spoiled every year. Sir, I would like to emphasize that proper steps should be taken by the Union Government to save the food grains properly in order to prevent rotting and the necessary measures have to be taken on war-footing. I would like to ask the Union Ministry whether they have any contingency plan to properly store the food grains which have been rotting in the godowns of Food Corporation of India (FCI), a Central Public Sector Undertaking. I would also like to ask the Union Ministry whether they are ready to distribute more food grains to the people through Public Distribution System instead of allowing them to rot further.

Public Distribution System is established to regulate the prices of essential commodities in open market and to distribute them to a vast majority of people at affordable rates. But the real objective behind the establishment of Public Distribution System is not followed in practice. The main aim of the Public Distribution System is to provide 'Food for all'. This objective is now pushed to backseat. Black marketeers and hoarders stockpile food grains and essential commodities. They create an artificial shortage of food grains in order to increase the prices and to earn more profit for their own personal interests. Sir, this is a fact. In order to keep the prices of essential commodities under control, food grains have to be brought to open market at fixed and fair price. This will also prevent them from rotting. I would like to request the Government to consider my suggestions for further action.

In India, storage facility is available for storing only sixty two million tonnes of food grains. The available godowns are not sufficient enough to store all the food grains produced in India. In order to avert the scarcity of storage facilities, whether the Government have any plan to allow either private sector or foreign investors or both to build more godowns or warehouses for storing the food grains properly? If so, whether the Government have already approached any private party or foreign investor? Or have the Government taken any initiative to give any interest-free loans to educated rural youth through nationalized banks to establish godowns? Do the Government have any plan to do so? If so, what are the steps taken by the Government to implement this plan?

Sir, In this context, I would like to quote a recent Judgement of the Supreme Court. The judgement says, In a country where admittedly people are starving, it is a crime to waste food grains. What are the measures to be taken by the Union Government to prevent rotting of food grains? In a recent news item, twelve lakh metric tonnes of food grains are rotting in Punjab. These food grains are stored in godowns managed by Central Public Sector Undertakings. It is stated that it is mainly because of the negligence of the officials of Food Corporation of India (FCI), a Central Public Sector Undertaking. I would like to emphasize that strict disciplinary action must be taken against such irresponsible officials.

According to a new survey ten thousand six hundred and eighty eight lakh tonnes of food grains under the management of Food Corporation of India (FCI), have rotten due to the lack of proper storage facilities. They have become useless now. The research has also stated that the quantity of food grains that have so far been wasted would have fed more than six lakh people for ten years. The Government should take immediate steps to protect and to distribute essential commodities in a proper way for the welfare of the people.

My Hon'ble colleagues who have spoken before me indicated that more cases have been registered in Tamil Nadu with respect to smuggling of food grains in Tamil Nadu. If more cases have been registered in the state of Tamil Nadu with regard to smuggling, it indicates that the State Government of Tamil Nadu is not functioning in a proper way. It is the duty of the Government to curb smuggling of food grains instead of registering cases against the smugglers. There is no use in registering cases without taking strict measures to curb smuggling. I would like to remind this House about the poetic lines of Dr. *Puratchithalaivar* M.G.R, the founder of our party AIADMK. He has said,

"This is a blind world which seeks livelihood through short-cut methods

This is an underworld which shows expertise in plunder and robbery."

The Hon'ble Member who have spoken before me quoted a couplet from Thirukkural.

"Who ploughing eat their food, they truly live

The rest to others bend subservient, eating what they give' (Couplet No. 1033).

That is, the farmers live in a meaningful way. All others are his subordinates as they are eating the food given by them.

Sir, the status of farmers is not in the above mentioned way in Tamil Nadu. One litre of milk costs Rs.10/- whereas one litre of water costs Rs.15/-. Sir, this is the Government of the people, elected by the people, for the people. If the Government is really interested in the welfare of the people, they have to take measures on war-footing manner to provide food grains to them. With these words, I conclude my speech. Thank you.

DR. K.V. RAMALINGAM: He is unnecessarily accusing the court. ...(*Interruptions*)... He should not say things like that. ...(*Interruptions*)...

श्री उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): डा. साहब, आप बैठिए। Please take your seat. ...(*Interruptions*)... I would take care. ...(*Interruptions*)...

SHRI K.V. RAMALINGAM : *If the Government is really interested in the welfare of the people, they have to take measure on warfooting manner to provide food grains to them. With these words, I conclude my speech Thank You.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): All right. Thank you, Mr. Ramalingam. Now, Mr. Y.P. Trivedi. Please conclude your speech in four minutes.

SHRI Y.P. TRIVEDI (Maharashtra): Sir, I believe we have a very strange situation. Today we have problems of plenty. About 50 years ago, we had problems of scarcity, when our Prime Minister had to go all the way to the United States to ask for food and we had that PL-480 Programme through which we got food. At that time, there was no problem of storage because there was scarcity; there was no food available for storage. Today, we have problems of storage. There is so much of food. The production is about 60 million tonnes whereas the requirement is about 40 million tonnes; we have a surplus of about 20 million tonnes. The great Dr. Minhas had said that, given proper agricultural policies, India could become the bread-basket for the whole world, and we have proved it to be true. But, with that, we have problems. We have problems of storage. Now, as you have rightly said, Sir, we have to come out with suggestions and clarifications as to how this problem of storage could be met.

^{*}Hon. Member sopke in Tamil

Several suggestions have come from several corners. Now, I would like to add one of my own. Sir, in the good old days, our mothers and grandmothers storing food grains for the whole year. They had their own indigenous methods of having probably some mercury pill or castor oil and the food grains used to last for the entire year. The food grains were sent periodically to the flour mills, and we used to get atta. Now, those days are over. We are all calling for Aashirwad atta or Tata atta, so nobody stores food grains. So, there is a tremendous possibility for our householders, the ladies being in a position to store food grains for the whole year. We must give them some incentive. If these incentives are given, then these households can probably be able to save lot of these food grains which are rotting now. It can be stored in the houses, in those old sellers, in which goods can be kept. Now, we do not need so many silos. So, this is one aspect on which I would request the Food Minister to please apply his mind. I must congratulate him because instead of scarcity, now we have the problems of plenty. I think, the problems of plenty have to be met.

Sir, one of the suggestions which was made, and which was also a very valid suggestion is that these godowns are used in some places for the purpose of storage of whisky, for the purpose of storage of cold drinks. I think, in those cases, a severe punishment should be meted out to those persons who have converted the use from storing essential items like food grains to storing probably non-essential items like whisky or cold drinks. I think, these are the two aspects which should be borne in mind. This is an excellent position. I must say we are happy and unhappy at the same time. We are happy because we have got so much of food grains, and we are unhappy because we are not in a position to store these food grains properly. There may not be starvation, but, then, definitely malnutrition is there at a large number of places. This can be met by a proper administration and proper food storage policy. For that, the public-private participation is very, very essential. Thank you very much, Sir.

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, hungry people in our country continue to starve. Farmers, even in the State of Maharashtra, continue to commit suicide. But the food grains either rotting or being eaten by rats. This is the situation of the country. And, we must take into account the scenario when it is happening. It is happening when 7% of India's children under five

years are malnourished, 52% per cent of India's women are anaemic, so on and so forth. Sir, when the Government is telling the nation to wait till monsoon to get food at reduced price than today what it is, about 3 million tonnes of wheat is rotting because there is no space available in godowns. Sir, our demand is, outside and inside the Parliament, for universal PDS has been denied. Not only that, the people of Kerala, even in West Bengal have been denied extra allocation, Sir. Now, that has been denied. Now, the Supreme Court has advised to release food grains to the people. The hon. Minister has not referred to the Supreme Court ruling. What action has been taken by the Government since then? Sir, when the States plead with the Centre to release food stock, the Centre says it will trigger inflation. But the hungry people remain hungry. That is the situation in our country, Sir.

Sir, just now, the previous speaker said how to build up the domestic food stock.

How it can be when 77 per cent of population is depending on less than Rs.20 a day? How in the absence of land reforms, we can dream of that? Sir, the Minister has given some data here. Even our warehouses is a very bad idea because it is stated here that the bags stored in the first phase lie at the bottom and are rotting because they cannot be taken out first. Another Member, Mr. Singh, has drawn attention to this matter. So, what action has been taken to improve the situation? Mr. Swaminathan placed before us some ideas. What action has been taken by the Government to implement those recommendations? Is the Government taking any step to introduce those solutions? The Minister has to give answer to these questions. Sir, it is a grave situation. As we know, in answer to one question (as gathered from website) relating to Northern India only, the FCI informed that 1.83 lakh tonnes of wheat, 3.95 lakh tonnes of rice, 22,000 tonnes of paddy and 1000 tonnes of maize were damaged between 1997 and 2007. This amount of foodgrains could have fed over ten million people in a year. It has come to our notice. Sir, I am concluding. So, in this grave situation, I would like to request the hon. Minister to throw some light on these points. This is what I want to know from the hon. Minister. Thank you.

SHRI RAJNITI PRASAD (BIHAR): Sir, I must congratulate the hon. Minister for the reply given by him. मैं एम. वेंकैया नायड् साहब को भीधन्यवाद देना चाहता हूं, क्योंकि इन्होंने बहुत अहम विषय पर इसको

रखा है। सर, मेरे दिमाग में एक बात आती है कि सर्वोच्च न्यायालय ने यह कहा कि अगर आपके पास अनाज रखने का जगह नहीं है, तो आप इनको गरीबों में बांट दीजिए, क्योंकि गरीब लोगों को खाने के लिए अनाज नहीं मिल पा रहा है और वे अनाज के अभाव में आत्म हत्या भी कर रहे हैं। गरीब लोगों को गांव में कुछ नहीं मिलता है, इसलिए मैं कहना चाहूंगा कि जो अनाज खुले में सड़ रहे हैं, आप इन्हें राज्यों को भेज दीजिए। ये जो अनाज सड़ रहे हैं, वे इसलिए नहीं सड़ रहे हैं कि इनको सुरक्षित नहीं रखा जा सकता है, इनको सुरक्षित रखा जा सकता है, बल्कि एक साजिश के तहत इनकी सुरक्षा नहीं होती है, क्योंकि जो सड़े हुए अनाज हैं, उनको बहुत ही कम दाम में distillery में भेजा जाता है। सर, मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूं कि क्या मंत्री महोदय को इसकी जानकारी है?

सर, मैं दूसरी बात यह कहना चाहता हूं कि अनाज पैदा करने में किसानों को बहुत तकलीफ होती है और जब वे अनाज को सड़ता हुआ देखते हैं, तब उन्हें बहुत दुख होता है। क्या मंत्री महोदय पूरे देश में भंडारण की ऐसी व्यवस्था करेंगे, जिससे अनाज का एक भी दाना न सड़े? ...(समय की घंटी)...। मैं आग्रह करूंगा कि अगर आपको ऐसा लगे कि अनाज खुले में ही रहेगा, यह अंदर नहीं रहेगा, तो किसानों की बात तो छोड़ दीजिए, वे तो पुआल को भी सुरक्षित रखते हैं, अनाज को तो सुरक्षित रखेंगे ही। आप इन सब बातों पर विचार कीजिए। यही मेरा आपसे कहना है। धन्यवाद।

SHRI PRAVEEN RASHTRAPAL (Gujarat): Thank you, Mr. Chairman, Sir. In fact, the Calling Attention Notice is very specific and pointed. It is regarding rotting of foodgrains due to lack of proper storage facilities in the country. I have gone through the reply given, it is rather not a reply, but, a written explanation given by the hon. Minister who is one of the most senior and experienced men in the country, in the field of cooperatives, agriculture, cricket and he has managed a State like Maharashtra in good old days. But the answer given by him in para 1-12, according to me, is not enough. In fact, in para 1-7, he is talking about the abundance of foodgrains. For example, what was the procurement during 2006-07 and what was the procurement during 2009-10. Then he is coming to the specific point: what was the quantum on 1.7.2007 and 1.7.2010. So, there is a period of two years or four years. So, sufficient time was available with the hon. Minister to make adequate and proper food storage facility. But, para 12 is the most unsatisfactory. In fact, the reply in para 12 is,

"Summing up, my Department is fully aware of the need and is already taking effective measures for improving storage facilities and reducing losses to foodgrains." Now, this House is supposed to know what are the adequate measures, otherwise, what is the use of Calling Attention Notice?

I may request, through you, Sir, that the hon. Minister may come out and inform this House today, in his final reply, what are the effective measures which his Ministry is going to take. According to me, the effective measure can be that he should look all around the country. This country has got world class airport. This country has got BRTS, rapid bus system. This country has switched over to flyovers. This country has switched over to Metros. See the beautiful railway station; see the infrastructure all over the country. Now, I am coming directly to the question. According to the figures available with everybody, Railways has thousands of acres of land which is encroached by miscreants and anti-social elements. May I request the hon. Minister to contact Railway Ministry and try to find out how that land can be taken over from the antisocial elements and utilize it for the purpose of improving the storage capacity of this Department. Similarly, there are highways, old National Highways and if you go hundreds of miles in our country, around both sides of the Highways you will have no cultivable land. The land is lying vacant. Can we find out whether we can construct storage structure for FCI on the National Highways or not. Similarly, there are many other modern techniques. He must come out with an innovative system. Sir, as a high school student during the year 1954 or 1956 I have seen a Railway guard supplying ration to the level crossing man at his door step. One month's ration was given to every Railway employee who is working anywhere in the country at his door step. There was distribution of foodgrains by this very Government in the year 1955-56, when Mr. Rafi Ahmed Kidwai was the Food Minister of this country. Similarly, when we are thinking of a Bill on food security, it is already approved, it will come tomorrow or day after tomorrow, why don't you change the system of package? Why are you going for a 100 kilo bag? You can go in for 25 kilo bag or 20 kilo bag for below poverty line people. A revolutionary suggestion has come from one aspect. Cancel all these welfare schemes of BPL, at least for a period of five years. ...(Time bell rings) ... Let me complete. I am coming to the last suggestion only.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no, so many names are there in the list.

SHRI PRAVEEN RASHTRAPAL: I am coming to the suggestion only. The entire money of BPL can be given to BPL families in CAP with a request to purchase these essential items from the Government stores. Entire food distribution system should be completed in a specific time and there should not be an occasion of rotting of foodgrains. We want a modern, innovative scheme from the hon. Minister in his reply.

श्री नरेश चन्द्र अग्रवाल (उत्तर प्रदेश): धन्यवाद उपसभाध्यक्ष महोदय, इस गंभीर समस्या को माननीय मंत्री जी ने आंकड़ों के माध्यम से जिस तरीके से minimize करने का प्रयास किया है, मुझे समझ में नहीं आता कि उसके लिए मैं उनकी तारीफ करूं या दुर्भाग्य कहूं। महोदय, मैं गरीबों की तरफ से एक शेर से शुरूआत करता हूं :

हम ही खा लेते सुबह को, भूख लगती है बहुत।

तुमने बासी रोटियां नाहक उठाकर फेंक दीं।

सभी जानते हैं कि किस तरीके से एफसीआई के गोदामों में अनाज सड़ा। माननीय मंत्री महोदय, अगर आप आंकड़ों की जगह सत्यता पर जाएंगे तो पाएंगे कि आज एफसीआई का सिस्टम जिस तरह से भ्रष्टाचार में लिप्त है -वहां पर जो सिस्टम बना हुआ है, जब तक एफसीआई का वह सिस्टम रहेगा, यह सामान्य निरंतर बनी रहेगी। अगर आपको परिवर्तन करना है तो एफसीआई के पूरे सिस्टम में परिवर्तन करिए। आपको मालूम है कि उत्तर प्रदेश में लेवी चावल की पूरी खरीद एफसीआई के जिम्मे है। हम उत्तर प्रदेश से इतना गेहूं और चावल दे सकते हैं कि देश भूखा न रहे। आप खुद ही अपने आंकड़े उठा लीजिए कि लेवी चावल की जितनी purchase एफसीआई को करनी चाहिए थी, क्या उतनी purchase एफसीआई ने की? आप कारण बताते हैं कि आपके पास गोदाम नहीं हैं। महोदय, पंजाब का गेहूं उत्तर प्रदेश के गोदामों में भेजा जा रहा है जब कि उत्तर प्रदेश में खुद ही इतना अनाज है कि उसके पास उसको रखने की जगह नहीं है। आखिर यह कौन सा सिस्टम हुआ? क्यों पंजाब का गेहूं उत्तर प्रदेश में भेजा जा रहा है? महोदय, मैं हरदोई का रहने वाला हूं। हरदोई में अगर बीपीएल का गेहूं बांटना है तो वह पंजाब से आएगा, हरदोई के गोदाम से नही दिया जाएगा। इसी प्रकार पंजाब में अगर बंटना है तो उत्तर प्रदेश के गोदाम से पंजाब में दिया जाएगा - यह आपके एफसीआई का सिस्टम है। इस सिस्टम को बदलकर neighbouring district से अगर आप उसकी सप्लाई करेगे तो गोदाम भी खाली होंगे और आपके सामने स्टोरेज की समस्या भी नहीं आएगी। आपके

पास चार तरीके के स्टोर हैं - एफसीआई के, एसडब्ल्यूसी के, सीडब्ल्यूसी के और प्राइवेट सेक्टर के। मैं माननीय मंत्री जी से जानना चाहता हूं कि दस साल में किस सेक्टर में कितनी ग्रोथ हुई? आप कह रहे हैं कि 11वीं योजना में 149 करोड रुपया प्लानिंग कमीशन ने इक्विटी के रूप में गोदाम बनाने के लिए स्वीकार किया, जिसमें से 125 करोड़ रुपए North Region के लिए हैं। महोदय, जिस तरह से जब कोल्ड स्टोरेज की समस्या आयी थी, भारत सरकार ने प्राइवेट सेक्टर को तीस परसेंट सब्सिडी पर कोल्ड स्टोरेज लगाने की छूट दी थी, इसी प्रकार आप गोदामों के लिए भी - आपने कहा हम दस साल का कांट्रेक्ट करेंगे - अगर दस साल के कांन्ट्रेक्ट के साथ-साथ आप सब्सिडी दे देंगे तो प्राइवेट सेक्टर ने जैसे education के क्षेत्र में आज पूरी कमी को खत्म कर दिया है, उसी प्रकार आपकी स्टोरेज की पूरी कमी खत्म हो जाएगी और दोबारा आप कभी यह नहीं कहेंगे कि हमारा गेहूं सडा। महोदय, अगर आज न्यायपालिका हम पर टिप्पणी करती है तो मैं इसको दुर्भाग्य मानता हूं। ऐसा नहीं है कि न्यायपालिका ने जो आदेश दे दिया, वह हमारे लिए रामायण या गीता हो गया। न्यायपालिका को बहुत सी चीजें नहीं मालूम, जो प्रेक्टिकल रूप में होती हैं, लेकिन अगर न्यायपालिका कमेंट करती है तो कहीं न कहीं कमी है और इस कमी को दूर करने के लिए हमें सख्त कदम उठाने चाहिए। यह हमारी जिम्मेदारी है। महोदय, अभी कुछ दिन पहले एक प्रश्न में मैने माननीय मंत्री जी से पूछा था कि बीपीएल कार्डों की संख्या क्यों नहीं बढ़ायी जाती? माननीय मंत्री जी ने कहा कि तीन जगह से आंकड़े आने हैं - प्लानिंग कमीशन से सर्वे हो रहा है, एक हमारा सर्वे है और एक स्टेट का सर्वे है -इस सर्वे के बाद यह तय होगा कि उनकी संख्या को बढाया जाए या न बढाया जाए। महोदय, उत्तर प्रदेश की आबादी 20 करोड से ऊपर है, जिनमें से एक करोड बीपीएल वाले हैं। आप अगर उत्तर प्रदेश में 19 करोड लोगों को गरीबी रेखा से ऊपर मान रहे हैं तो आपका खाद्यान्न रखा का रखा रह जाएगा। आप गरीबी रेखा के नीचे वालों की संख्या क्यों नहीं बढाते? जो आंकडे आपके हैं कि गांव में जो 270 रुपए महीना पैदा कर ले, वह गरीबी रेखा से ऊपर हो जाएगा और इसी प्रकार 370 रुपए महीना जो शहर में कमा ले, वह गरीबी रेखा से ऊपर हो जाएगा - ये आंकडे बहुत अच्छे नहीं हैं। माननीय महोदय, मैं कूछ और बातें बहुत संक्षेप में कहना चाहता हूं। मंत्री महोदय, आप कृषि नीति में परिवर्तन करिए। यह दर्भाग्य है कि हमारे यहां अभी किसानों का कोई नेता नहीं बन पाया है। जिस दिन किसान unite हो गया, उस दिन किसानों के साथ नाइंसाफी अपने आप बंद हो जाएगी।...(समय की घंटी)... महोदय, 20 साल पहले की कृषि नीति में आज भी कोई परिवर्तन नहीं है। हमारा किसान जो अनाज पैदा करता है, उसकी marketing की व्यवस्था कौन करेगा? क्यों नहीं केन्द्र सरकार marketing की व्यवस्था करती? यह जिम्मेदारी केन्द्र सरकार की है कि किसान जो उत्पादित करे, उसकी marketing की व्यवस्था करे। हर साल आप कितना मूल्य बढ़ाते हैं?...(समय **की घंटी**)... महोदय, मैं खत्म कर रहा हूं। श्रीमन, मैं सत्यता की चीजें कह रहा हूं।

श्रीमन, समर्थन मूल्य हम हर साल पढ़ लेते हैं। अभी इस साल फिर चावल का समर्थन मूल्य डिक्लेयर करेंगे। पांच रुपए क्विंटल बढ़ा देंगे, ऐसा लगता है कि जैसे किसानों के साथ बड़ी भारी कृपा कर दी गई। हर साल का दाम बढ़ जाएगा, पानी, लेबर सब का दाम बढ़ जाएगा, लेकिन हमारी उपज का मूल्य नहीं बढ़ेगा। ऊपर से मंत्री जी कहते हैं कि बाजार में राज्य सरकारों के टैक्स के कारण तमाम किसान एफ.सी.आई. सेंटर पर बेचने चले आते हैं और कहीं-कहीं अनाज उत्पादन का 90 प्रतिशत से ऊपर हमको खरीदना पड़ता है। श्रीमन, अगर आप मार्केटिंग की अच्छी व्यवस्था कर देंगे, यह बोझ अपने आप आपके ऊपर से समाप्त हो जाएगा, किसान स्वतः अपनी उपज अच्छे मूल्य पर बेच लेगा। मंत्री जी, मैं आपसे कहूंगा कि एक्सपोर्ट सिस्टम को आप सरल बनाइए। जो आप फूड सिक्योरिटी बिल ला रहे हैं, वह क्यों रुका हुआ है? मैं नहीं समझ पाया कि किस के दबाव में रुका हुआ है। मैं तो बधाई दूंगा, धन्यवाद दूंगा कि आप बिल लाइए, हम उसकी तारीफ करेंगे। आप फूड सिक्योरिटी बिल लाइए और साथ में आप उन लोगों के लिए भी सजा का प्राक्धान करिए, जो लोग इस तरीके का काम करते हैं, जिसके लिए उनकी जिम्म्येदारी होती है, लेकिन वे अनाज सड़ने देते हैं।

मंत्री जी, एफ.सी.आई. में तमाम भर्तियां खाली है, बैकलॉग के साथ-साथ उन भर्तियों को भी पूरा कर दीजिए, जिससे कि बैकलॉग के लोगों की, गरीब लोगों को न्याय भी मिल सके। इस तरह की, भविष्य में ये चीजें न होने पाएं, मुझे उम्मीद है कि मंत्री जी मेरे इन सुझावों पर कार्रवाई अवश्य करेंगे। धन्यवाद?

SHRI NARESH GUJRAL (Punjab): Sir, various Members have expressed their apprehensions and have pointed out how foodgrain is rotting all over the country. I only want to point out that this is a situation in a year when we have a drought, when your foodgrain production was minus 0.2 per cent. What would happen when we have a growth year? My question is: Is the Government serious about creating capacity? The statement of the Minister says that Rs. 149 crores have been provided in the Eleventh Plan. Dr. Swaminathan has been saying that we require 40 million tonnes of modern silos. That requires an investment of Rs. 120,000 crores. We let foodgrain rot, but we will not incentivise the private sector to come forward. I have a few suggestions for the hon. Minister. Number one, a few years ago, when the power sector was facing a shortage, the Government had allowed 15 to 16 per cent return on investment to the power sector. We should follow the same for setting up modern silos. Food production is tax-free, food processing is tax-free, we must make food storage also tax-free.

We must ensure that this is considered as an infrastructure industry so that the debt to equity norms are made more liberal and the private sector can come in.

I would also like to inform the hon. Minister, his heart always beat for the farmers, that, in Punjab, we have a situation where millers are crying, sellers are crying because thousand of tonnes of paddy is lying with them. The FCI must pick up that immediately. And, if they are not going to pick it up, then, it must be allowed to be exported.

My last point is this. We have a very funny policy. Whenever international prices go up, we ban the export of food saying that we have to control the prices domestically. Who suffers in such a situation? It is the farmer who suffers. I would like the Minister to assure the House and the country that, in future, whenever international prices are high the farmer, in India, would be allowed to benefit from it.

Thank you very much.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Sabir Ali, just put a question.

श्री साबिर अली (बिहार): थैंक्यू सर, मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं कि कोई शक नहीं कि आप इस सरकार के सबसे अनुभवी मंत्री हैं और कृषि को करीब से जानते हैं। मैं बिहार से आता हूं और बिहार एक ऐसा प्रदेश है जहां हर साल 60 से 70 परसेंट कृषि क्षेत्र बाढ़ से प्रभावित होता है। बिहार एक ऐसा प्रदेश है जहां पर एक भी इंडस्ट्री नहीं है और पिछले 15-20 साल में कोई इंडस्ट्री नहीं लगी है। झारखंड के बंटवारे के बाद तो बिहार के पास सिर्फ बालू और रेत बच गया है और जो बचा रहता है वह बाढ़ की चपेट में चला जाता है। इस साल वहां पर सूखा पड़ गया है। मंत्री जी, मैंने आपसे पहले भी निवेदन किया था कि वहां पर थोड़ा-बहुत अनाज होता है। हम लोगों का जो इलाका है, वह बहुत उपजाऊ इलाका है। वहां पर आपके मंत्रालय के आफिसरों का इतना भ्रष्टाचार है कि जो छोटा किसान है, अगर वह अपने अनाज को भी बेचने के लिए जाता है, तो दस से पंद्रह दिन उसे खुले आसमान के नीचे ट्रेक्टर लगाकर खड़े रहना पड़ता है जब तक कि कोई दलाल उसे अनुमति नहीं दे दे तब तक वह अपने अनाज को नहीं बेच सकता है। इसलिए मैं आपसे निवेदन करना चाहता हूं कि वहां पर गोदाम बनें और साथ ही साथ आपके जो अधिकारी हैं, उन पर भी अंकुश लगना चाहिए और उनके बिहेवियर में कहीं न कहीं सुधार आना चाहिए।

सर, मेरा लास्ट क्वेश्चन है। जैसा कि हमारे सीनियर कलीग ने भी कहा है कि स्टोरेज की समस्या बहुत बड़ी है। दस लाख टन अनाज सड़ गया और काफी जो गोदाम बनाने की प्रक्रिया है, अगर उसमें प्राइवेटाइजेशन कर दिया गया, तो उसमें बहुत सुधार हो सकता है। सुधार से हम भी सहमत हैं और इस पर कड़ी कार्यवाही करने की जरूरत है। इसकी हमें उम्मीद भी है कि आप जैसे अनुभवी मंत्री इसमें जरूर सकारात्मक पहल करेंगे। इससे इस देश के किसानों को फायदा होगा। इसके साथ ही, मैं अपनी बात समाप्त करता हूं।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Mr. Javadekar, put one question please.

SHRI PRAKASH JAVADEKAR (Maharashtra) : Sir, I have given a question in writing; so, I expect an answer to that from the hon. Minister.

एक यह है कि कितने गोदाम्स एफ.सी.आई. ने किराये पर लिए हैं और कितना किराया दिया है? एफ.सी.आई. ने कितने गोदाम्स किराये पर दिए हैं और उनसे कितनी आमदनी हुई है? में यह भी जानना चाहता हूं कि ऐसा क्यों किया गया? आप दोनों कार्य कर रहे हैं किराये पर ले भी रहे हैं और किराये पर दे भी रहे हैं। कल ही बोरीवली में हमारे कार्यकर्ताओं ने रेड डाली, तो 52 silos unused मिलें, में जानना चाहता हूं कि ऐसे कितने unused silos हैं।

SHRI RAJEEV SHUKLA (Maharashtra): Sir, I have to seek only two clarifications. In the Statement by the hon. Minister, it is mentioned, "The fact that some State Governments have imposed high taxes has dis-incentivised trade from purchasing foodgrains which in turn has also led to higher arrivals at Government purchase centres." I want to know from the hon. Minister which are these State Governments who have disincentivised trade of foodgrains, as a result, farmers have been discouraged.

Secondly, in the Statement, the Minister has given some data according to which from 2000 onwards, the foodgrains have been rotting in different silos. So, I want to know from the Hon. Minister whether this is for the first time that these foodgrains are rotting or there was no facility to

3.00 P.M.

keep this food for long. The data given in the Statement show that in 2000-01, 1.82 lakh tonnes of foodgrains damaged and in 2002-03, 1.35 lakh MTs of foodgrains damaged. So, I want to know whether this is happening for the first time or it has happened earlier also.

श्री कलराज मिश्र (उत्तर प्रदेश): सर, माननीय मंत्री जी ने 9 मई को अपने जवाब में कहा था कि 58 हजार करोड़ रुपये की कृषि उपज का प्रति वर्ष नुकसान होता है। भंडारण की कमी है, जबकि एफ.सी.आई. के गोदाम 93 परसेंट भरे रहते हैं। यह जो अनाज सड़ने की बात आ रही है, इसको मैं दोहराना नहीं चाहता हूं कि कितने आंकड़े हैं, इस पर विवाद हो सकता है, लेकिन अनाज सड़ा है। मैं पूछना चाहूंगा कि क्या मंत्री जी इसके लिए कोई व्यवस्था कर सकते हैं? क्या इसमें 'मनरेगा' में काम करने वाले लोगों को परिश्रम का भुगतान सब्सिडाइज्ड रेट पर अनाज देकर कर सकते हैं? दूसरी बात यह है कि क्या सरकार किसानों को भंडारण के लिए कम ब्याज पर ऋण उपलब्ध करायेगी, जिससे किसान अपने अनाज के भंडारण की व्यवस्था अपने घर पर कर सके?

उचित समय पर, उचित मूल्य पर अपने अनाज को बेच सके। जैसे सरकार अपने कर्मचारियों को त्योहार मनाने के लिए फेस्टिवल एडवांस देती है और इस राशि पर कोई ब्याज नहीं लिया जाता है, ठीक उसी प्रकार फसल पकने पर सरकार अपने कर्मचारियों को ग्रेन पर्चेस एडवांस दे सकती है, जिससे कर्मचारी अपने लिए साल भर का खाद्यान्न गेहूं, चावल खरीद कर रख सकता है। इससे कर्मचारी को सस्ती दर पर खाद्यान्न मिल जाएगा और सरकार को खाद्यान्न के भंडारण में भी थोड़ी राहत मिल सकती है।

तीसरा सवाल यह है कि माननीय मंत्री जी ने स्वयं अपने उत्तर के अंतर्गत कहा था कि हम निजी गोडाउन किराए पर लेंगे, तो कितने गोडाउन लिए हैं और उनमें से कितने भरे गए हैं? जो इन्होंने किराए की बात कही है, मैं उसको भी दोहराता हूं।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shri Jesudasu Seelam, please put just one question. This is the last question.

SHRI JESUDASU SEELAM (Andhra Pradesh): I am glad to report to the hon. Minister that Andhra Pradesh has recorded an agricultural growth rate of 6.4 per cent. This year, we are expecting a bumper production of 220 lakh metric tons. Sir, I just like to draw the attention of the hon. Minister to the fate of the farmers. Around 40 lakh tons of BPT rice is lying with farmers. Is there any proposal before the Government to permit the export of BPT rice? It is because its value is double that of the basmati rice. There is a competition for basmati rice from Pakistan and Bangladesh. But there is no competition for BPT rice from anywhere. If there is a demand, it will yield more money. The Government can permit the State Trading Corporation to export and then share the profit with the farmers. ...(Time-bell rings)...

My second question is: Is there a proposal to build new godowns in the State of Andhra Pradesh so that the BPT rice can be produced in all parts of Andhra Pradesh?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That's all. The Minister is on his legs.

श्री शरद पवार: मुझे याद है कि चार साल पहले इसी सदन में गेहूं का उत्पादन कम हुआ था, सार्वजनिक वितरण प्रणाली ठीक रखने के लिए सरकार को एक unprecedented डिसिजन लेना पड़ा, वह डिसिजन इम्पोर्ट के बारे में था। जिस पर चर्चा हुई थी। किसान के परिवार में जो पैदा होता है, उसके ऊपर नौबत जब आती है कि जो पैदावार हम कर सकते हैं, वह बाहर से लाएं, तो उनके सामने कितनी बडी समस्या पैदा हो सकती है, मैं इसके ज्यादा विस्तार में नहीं जाता। इसका रास्ता निकालने के लिए UPA सरकार ने पिछले पांच सालों में सख्ती से कदम उठाने का काम किया है। इसने फूड सिक्यूरिट मिशन एनाउंस किए, जिसमें 5 हजार करोड़ रुपए की राशि, गेहूं, चावल और प्लसेज का उत्पादन बढ़ाने के लिए लगाई। राष्ट्रीय कृषि योजना नाम की, राज्य सरकार को ज्यादा अधिकार देने वाली 25 करोड खाद्यान्न नियोजन करने वाली एक योजना तैयार की। ऐसे चार-पांच और अच्छे कदम उठाए तथा इसके साथ ही किसानों को ठीक कीमत भी मिले, इस पर ध्यान दिया। हम इसका असर पिछले दो सालों से देख रहे हैं। देश का उत्पादन खासतौर पर गेहूं और धान का उत्पादन अच्छी तरह से मिल गया है। आज हमारे सामने सबसे बडी समस्या यह आ गई है कि किसानों को उचित कीमत देनी हो, तो उन्होंने जो पैदावार की और मार्किट में लाए, वह खरीदने की जिम्मेदारी सरकार को लेनी पडती है। यह इतने बडे पैमाने पर खरीदना पडता है, जिसका मैंने शुरू की स्टेटमेंट में जिक्र किया कि कई राज्यों में 96%, 97%, 99% मार्किट अराइवल खरीदने की जिम्मेदारी फूड कॉर्पोरेशन ऑफ इंडिया और राज्य सरकार की जो एजेंसीज हैं, उनके ऊपर पडी। इसकी एक और भी वजह है, जिसके बारे में यहां से एक सवाल भी पूछा गया कि कूछ राज्यों ने टैक्सेशन का सिस्टम इस तरह से किया कि यह टैक्सेशन देखने के बाद प्राइवेट ट्रेडर इस क्षेत्र में आने के लिए तैयार नहीं होता, इसलिए सारा का

सारा बोझ फूड कॉर्पोरेशन ऑफ इंडिया और राज्य सरकार की एजेंसी के ऊपर पड़ता है। हमने कुछ राज्यों को लिखा कि आपको टैक्सेशन के बारे में सोचने की आवश्यकता है। कुछ राज्य ऐसे हैं जैसे, हरियाणा, वहां जो अनाज की मार्किट में आवक होती है, उसके ऊपर 10.5% टैक्सेस है, पंजाब में 12.5% है, आंध्र प्रदेश में 12.5% है, छत्तीसगढ़ में 8.5% है, उत्तर प्रदेश में 9% है और बाकी राज्यों के टैक्सेशन का अनुमान 4, 3 या 2% के आसपास है। जब बारह, साढ़े बारह प्रतिशत तक टैक्सेस भरने की जिम्मेदारी पड़ती है, तो कई बार इनमें से प्राइवेट ट्रेडर विदड़ा होता है। यदि खरीदने के लिए दूसरा कोई नहीं हो, तो एफ.सी.आई. और राज्य सरकार की एजेंसी इस जिम्मेदारी को नजरअंदाज नहीं कर सकती है।

में यह परिस्थिति पिछले कई दिनों से, खास तौर पर दो सालों से देख रहा हूं। इसके साथ-साथ नरेश जी ने एक सवाल उठाया कि प्रोक्योरमेंट के लिए कीमत ठीक तरह से नहीं देते हैं, कम कीमत देते हैं। मुझे लगता है कि हमें इस बारे में थोड़ा और ज्यादा मालूमात करने की आवश्यकता है। पांच या छह साल पहले, यू.पी.ए. सरकार के आने से पहले गेहूं की कीमत पांच सौ रुपए क्विंटल के आसपास थी, लेकिन पिछले पांच सालों में हम इसे ग्यारह सौ तक लेकर गए हैं। छह सौ रुपए के आसपास ज्यादा की वृद्धि इन पिछले छह सालों में हुई है। धान की कीमत, जो 450, 480 या 490 रुपए तक थी, उसमें आज हम 1000 तक पहुंचे हैं, यानी हर साल जितनी कीमत में वृद्धि हो गई, वह पांच, दस रुपए की नहीं हुई है, इससे ज्यादा हुई है। यह ज्यादा हुई, इससे ही किसानों का रिस्पांस अच्छा मिला। उन्होंने अच्छी तरह से पैदावार की, अच्छा उत्पादन किया और देश के सामने जो अनाज की समस्या थी, उसको हल करने के लिए एक बहुत बड़ा योगदान दिया। हम यह कभी नहीं भूल सकते हैं। जैसाकि मैंने शुरू में कहा कि ये सब कदम उठाने के बाद हमारे सामने स्टोरेज की समस्या जरूर आ गई। अनाज खराब होना, अनाज सड़ना, इसको टेलीविजन पर देखना, अखबार में इसको फोटो देखना, इससे किसी को खुशी नहीं होती है, मुझे भी नहीं होती, इस सदन में बैठने वाले सभी सदस्यों को भी नहीं होगी। इस पर मेरा पूरा विश्वास है।

देश में जो capacity है, हमने यह capacity बढ़ाने के लिए भी कोशिश की और जावडेकर जी ने भी कहा, यह सच है कि यह capacity de-hire करने के लिए भी हमने कोशिश की। दो साल जब अनाज का उत्पादन कम था, तब हमारे कई godowns खाली थे और Standing Committee on Food ने भी visit करने के बाद सलाह दी कि आप यह capacity utilization पूरी तरह से नहीं कर सकते, इसलिए de-hire करना चाहिए और इसामें ऋण

का बोझ कम करने के लिए आप क्या कर सकते हैं, इस पर सोचने की आवश्यकता है। हमें CAG की तरफ से भी इसी तरह की सूचना मिली। जब माल कम था, godowns खाली थे, तब हमारे ऊपर यह criticism हुआ कि आपने इन्हें क्यों hire किया और empty godowns के पैसे आप क्यों देते हैं। इस समय हमें कुछ godowns de-hire करने पड़े। हमने और बहुत कुछ किया, ऐसी स्थिति नहीं है। हमने de-hire किया। ऐसे godowns की संख्या कम थी और capacity भी कम थी। हमने जो हमारी capacity दूसरे लोगों को दी, इससे बहुत income हुई, ऐसी परिस्थिति नहीं है। मैं कुछ आंकड़े बताना चाहता हूं। जावडेकर जी ने मुझे इसके बारे में सूचना दी थी। In 2005-06, the total income was 6 crore 35 lakh, 2006-07 15 crore 15 lakh, 2007-08 12 crore 23 lakh, 2008-09 18 crore and 2009-10 7 crore. इससे FCI को ज्यादा income मिली, ऐसी स्थिति नहीं है। हमने जो capacity de-hire की थी, सभी मिला कर 2003-04 में 29, 2004-05 में 389, 2005-06 में 566 और 2006-07 में 563 thousand capacity de-hire की थी। इससे ज्यादा de-hire किया, ऐसी परिस्थिति नहीं है। मगर यहां एक आरोप लगाया गया कि हमने यह capacity बढाने के लिए कोशिश नहीं की। दो साल ऐसे हो गए, जहां utilization ठीक नहीं था, इसलिए criticism हुआ था। मगर जिस तरह से आगे agricultural production का कार्यक्रम लेने के बाद हमें response मिला, किसानों का साथ मिला, इसके साथ-साथ यह भी बात हमारे सामने आई कि आज न कल हमारे सामने भण्डारण की समस्या आएगी। इसलिए दो तरह के कार्यक्रम हाथ में लिए गए। एक, कृषि मंत्रालय के माध्यम से इसमें भण्डारण की एक अलग योजना की गई। इस योजना के माध्यम से हर गांव में किसानों की सोसायटी हो, और कोई संगठन हो या individual हो, उनकी कोई संस्था हो, उनके हर गांव में कुछ न कुछ storage की व्यवस्था करने के लिए उनको आर्थिक सहायता करने का कार्यक्रम Agriculture Department के through पूरे देश में लिया गया और पिछले कई सालों से इस पर अमल शुरू है। इसका लाभ जरूर हुआ, मगर ये सब godowns छोटे थे। ये सभी के सभी godowns हमें अनाज रखने के लिए मिलते थे, ऐसा नहीं है। कभी गांव के लोग, किसान लोग अपना खाद वहां रखते थे या कुछ दूसरी चीजें, पैदावार वहां रखते थे और capacity हो, खाली हो, तो कभी-कभी ऐसे काम के लिए वे देने के लिए तैयारी रखते थे। इससे FCI जैसे संगठन को इसका ज्यादा लाभ नहीं हुआ, मगर किसानों को इसका लाभ हो रहा है....। सोसाइटीज को भी इसका लाभ हो रहा है। एक अन्य स्कीम खाद्य मंत्रालय के माध्यम से लाई गई है। एक समय ऐसा था कि हम पांच साल की गारंटी देकर प्राइवेट पार्टिसिपेश करने वाले लोगों के गोडाउंस लेने का प्रयास कर रहे थे। कहीं पर गोडाउंस लिए गए, लेकिन कहीं-कहीं पर कुछ समस्याएं भीआईं। वेंकैया जी ने

जाते-जाते इस बारे में जो बात कही, वह बिल्कुल सच है, खास तौर पर आंध्र प्रदेश में कुछ ऐसी समस्याएं आ गई थीं, जिनके संबंध में हमें दूसरा रास्ता निकालना पड़ा। अभी भी एक-दो समस्याएं हल नहीं हो पाई हैं, लेकिन उनका भी हम रास्ता निकाल रहे हैं।

बाद में इस स्कीम को ज्यादा रिस्पांस नहीं मिला, इसलिए इसमें सुधार करना पड़ा, जिसके तहत हमने इसमें सात साल की गारंटी दी और अभी-अभी कुछ समय पहले दस साल की गारंटी देने का काम किया गया है। मुझे खुशी है कि कुछ राज्यों ने इसमें बहुत अच्छा रिस्पांस दिया है। तमिलनाडु जैसे राज्य की सरकार ने सात साल की गारंटी की स्कीम एनाउंस करने के तुरन्त बाद कुछ कदम उठाए और इस तरह के कार्यक्रम बनाए, जिससे जितनी कैपेसिटी हमने उनको दी थी, वह पूरी की पूरी यूटिलाइज हो सके। पंजाब एवं अन्य कुछ राज्यों में भी इस बारे में कुछ काम हो रहा है।

मैं इस सदन के सामने एक और बात अवश्य रखना चाहूंगा कि कुछ महीने पहले हमने सात साल की गारंटी की स्कीम दी थी, लेकिन अभी इसमें सुधार करके हमने दस साल की गारंटी की स्कीम एनाउंस की है। इससे इन्वैस्टर्स में थोड़ा बहुत कन्फ्यूजन आया है कि इस रास्ते से जाएं या उस रास्ते से जाएं। कुछ राज्य सरकारों ने, जैसे हरियाणा जैसी सरकार ने टैंडर्स बनाने के बाद भी टैंडर्स ओपन न करने का निर्णय लिया है, क्योंकि वे सात साल की गारंटी के बजाए, दस साल की गारंटी का लाभ लेना चाहते हैं। इस सबमें थोड़ा बहुत समय अवश्य लगा है। हमने तय किया है कि अगले तीन चा चार हफ्ते में इस पर फाइनल डिसीजन होगा। दस साल की स्कीम तो है ही, लेकिन सात साल की स्कीम के टैंडर्स को कैंसल करना है या नहीं करना है, इस पर हम स्टडी करेंने और जिसमें अच्छे ढंग से रिस्पांस मिलेगा, उस पर फाइनल डिसीजन लेकर लागू करेंगे। इस तरह से पूरे देश में कंस्ट्रक्शन का एक बहुत बड़ा कार्यक्रम चलाया जाएगा।

इसके साथ ही साथ फाइनांस मिनिस्ट्री के माध्यम से जो वीयर हाउसिज बनाए जाएंगे, उनको इन्फ्रास्ट्रक्चर स्टेटस देने की तैयारी भी की है। मुझे जानकारी मिली है कि इन्फ्रास्ट्रक्चर स्टेटस देने के बाद टैक्सेशन में भी उनको कुछ लाभ हो सकता है। फाइनांशियल इंस्टीट्यूशंस के माध्यम से भी उनको राशि मिल सके, इस पर भी ध्यान दिया गया है। नाबार्ड की मदद से भी ऐसे कार्यक्रम को फाइनांशियल सपोर्ट देने की तैयारी की गई है। अगले एक-दो साल में इन सबके माध्यम से एवं प्राइवेट पार्टीज की मदद से हम बड़े पैमाने पर काम करना चाहते हैं। इसके साथ-साथ फूड कॉर्पोरेशन ऑफ इंडिया, सेफवे हाउसिंग कॉर्पोरेशन और वीयरहाउसिंग कॉर्पोरेशन ऑफ इंडिया, इन तीनों संगठनों के माध्यम से कैपेसिटी को और अधिक बढ़ाए जाने का एक प्रोग्राम जगह-जगह पर शुरू करने की तैयारी की गई है। मेरे पास एक और बहुत अच्छी सूचना आई कि रेलवे की मदद से भी इस दिशा में कुछ किया जा सकता है। इस पर रेलवे मिनिस्ट्री और फूड मिनिस्ट्री, थ्रू एफसीआई, इन दोनों ने कुछ डिस्कशन किया है और जहां पर ज्वाइंटली काम किया जा सकता है, इस बारे में कुछ तैयारी की है। यह बात सच है कि रेलवे के पास कई जगह पर जमीन है। अगर रेलवे की जमीन हमें इस काम के लिए मिलेगी, तो रेलवे साइडिंग्स पर ही गोडाउन या वेयरहाउस बनाया जा सकेगा, जिससे उसके ट्रांसपोंटेशन में मदद मिल सकेगी। इसमें रेलवे मिनिस्ट्री एवं फूड मिनिस्ट्री अथवा एफसीआई अथवा अन्य किसी इंस्टीट्यूशन की मदद से जहां-जहां भी पूरे देश में हम इस प्रोग्राम को लागू कर सकते हैं, उसके संबंध में रेलवे मिनिस्ट्री एवं अन्य विभागों के साथ हम लोगों ने बात-चीत शुरू कर दी है। ट्रायल बेसिज पर हमने कुछ कार्यक्रम हाथ में लिए भी हैं, लेकिन अब हमारे सामने यह एक नया रास्ता आया है, जिससे इस दिशा में सुधार का एक नया आयाम निकलेगा। इसे स्वीकार करने में मुझे बिल्कुल भी संकोच नहीं है, मैं अवश्य ही इसे स्वीकार करूंगा।

इसके साथ ही मैं इस पर भी ज्यादा ध्यान देने के लिए कहूंगा। पिछले चार-पांच सालों में हमने कई कैपेसिटी एफ.सी.आई. के माध्यम से लगाए हैं। 2005-2006 में 22,510 टन, 2006-07 में 20,430 टन, 2007-08 में 17,090 टन, 2008-09 में 25,000 टन रहा और 2009-10 में अभी तक 9,170 टन, यानी हमने पिछले चार-पांच सालों में जो कार्यक्रम अपने हाथ में लिया है, इसमें टोटल 6 लाख से ऊपर इसकी कई जगहों पर आज कैपिसिटी तैयार हुई है और कई जगहों पर इसके कंस्ट्रक्शन का काम चालू है। इसके साथ ही, हमारे देश के नॉर्थ-ईस्ट में हमारी समस्या ज्यादा गंभीर है। वहां पर जल्दी जमीन नहीं मिलती है, वहां प्राइवेट लोग आगे नहीं आते और इसलिए budgetary provision करके उस क्षेत्र के लिए अलग से एक कार्यक्रम लाने की हमने तैयारी की है और इस पर भी हमने काम की शुरुआत की है। इसमें कई राज्यों ने हमें जमीन देने की तैयारी की है। वहां पर इस कार्यक्रम को पूरा करने की और हमारा ध्यान ज्यादा रहेगा। इसी माध्यम से अगले दो-तीन सालों में warehousing का एक बहुत बड़ा aggressive programme देश भर में करने की तैयारी रखी है। पंजाब जैसे राज्य में प्राइवेट पार्टी की सहायता से वहां साइलो की स्कीम पर अमल किया गया है। अभी तक हमारे सामने इसका पूरा अनुभव नहीं है। यह नई-नई स्कीम अमल की है। अगर साइलो को भी इसी तरह का ज्यादा रेस्पोस मिलेगा, तो मुझे लगता है कि वह ज्यादा साइंटिफिक है। आज जो कभी-कभी अनाज खराब होने की समस्या पैदा होती है, तो food security के लिए एक रास्ता है। हमें कई बार ज्यादा समय तक अनाज रखने की समस्या पैदा होती है। कई माननीय सदस्यों ने यह कहा

कि आप कितने सालों तक अनाज रखते हैं? यह एक ऐसी शिकायत है, मैंने अखबारों में भी पढ़ा कि हम ज्यादा समय तक जो अनाज रखते हैं, इससे हमारा ज्यादा नूकसान हो सकता है, मगर हम कोई ज्यादा माल ज्यादा समय तक नहीं रखते हैं। इस देश का पूरा कारोबार आपने देखा तथा देश के स्टॉक्स भी देखे। अगर old stock की बात हो तो देश में उनका 2008-09 का स्टॉक 23.63 लाख टन, 2009-10 का 40 लाख टन है और इस साल का 44 लाख टन है। दो सालों से ज्यादा का स्टॉक हम यहां नहीं रखते हैं। हम दो सालों का स्टॉक क्यों रखते हैं? भारत जैसे देश में जब फूड सिक्योरिटी की समस्या हल करनी हो, Public Distribution System के कार्यक्रम पर ध्यान देना हो, तो कभी-कभी राज्यों में कुछ-न-कुछ समस्या पैदा होती है। इसी साल हम अभी देख रहे हैं कि बिहार में अभी तक बारिश अच्छी तरह से नहीं हुई। वेस्ट बंगाल के पांच डिस्ट्रिक्ट्स की रिपोर्ट मेरे पास है कि वहां भी अभी तक अच्छी बारिश नहीं हुई है, झारखंड में भी बारिश के अच्छे होने की स्थिति अभी नहीं है तथा उत्तर प्रदेश के कुछ जिलों में ऐसी ही समस्या है। हमारा विश्वास है कि इस अगस्त महीने में परिस्थितियों में बदलाए आएगा तो अच्छा है और अगर इसमें बदलाव नहीं आया तथा सूखे की परिस्थिति पैदा हो गई, तो अनाज देने की जिम्मेदारी भारत सरकार को लेनी ही पडती है। ऐसी परिस्थिति कभी खरीफ में हो सकती है और कभी रबी में भी हो सकती है, इसलिए यह स्टॉक हमें रखना ही पड़ता है। इसमें थोड़ा-बहुत नूकसान होता है, यह बात सच है, मगर ultimately food security की समस्या को हल करने के लिए हमें स्टॉक रखना पड़ता है। इससे पहले भी स्टॉक रखा जाता था। जब मैने यह जिम्मेदारी संभाली तब भी स्टॉक की स्थिति थी, मगर तब एक्सपोर्ट भी चालू था। मैने इस बारे में अपने साथियों के साथ भी बातचीत की और हमने यह सोचा कि कौन-सा रास्ता हमें स्वीकार करना चाहिए? हमारे पास ज्यादा स्टॉक है, इसलिए एक्सपोर्ट करने का एक रास्ता है या ज्यादा स्टॉक है लेकिन कल यहां कोई समस्या पैदा हो गई या इसकी कोई नौबत आ गई तो food security के लिए अनाज रखने से थोड़ा-बहुत नूकसान होगा और स्टोरेज की कॉस्ट बढ़ेगी, तो इनमें से कौन-सा रास्ता हमें स्वीकार करना चाहिए? जब यह सरकार बनी तब अगले कुछ महीनों में हमने यह तय किया कि इसके एक्सपोर्ट को रोकने की आवश्यकता है। अनाज का एक्सपोर्ट वर्ष 2001 से 2004 तक किया गया। वह एक्सपोर्ट कैसे किया गया? अनाज का एक्सपोर्ट 2001 में 14 लाख टन, उसके अगले साल 46 लाख टन, 2002-03 में 124 लाख टन और 2003-04 में 103 लाख टन हुआ। बाद में इस एक्सपोर्ट को ban किया गया। यह जो एक्सपोर्ट किया गया, यह बीपीएल रेट से किया गया, क्योंकि इंटरनेशनल मार्केट में जब बीपीएल रेट से एक्सपोर्ट किया गया, तब उस समय इसके कारण 16,240 करोड़ रुपये की सब्सिडी एक्सपोर्ट पर देने की नौबत उस सरकार के ऊपर आयी थी, जो सरकार ने दी। मेरे सामने यह समस्या थी कि हम एक्सपोर्ट करके 16000 करोड़ की सब्सिडी विदेशी लोगों को दें या थोड़ा-बहुत नूकसान अपने यहां उठाएं, जिससे कुछ समस्या तो पैदा होगी, मगर यहां अपने लोगों के लिए स्टॉक रख सकेंगे। इससे हमारा जो नुकसान हुआ है, आज उसके आंकड़े हमने दिए। इसलिए यह conscious decision लिया गया कि एक्सपोर्ट नहीं करने से थोड़ा नुकसान होगा, तब भी यहां स्टॉक रहे, इस पर ध्यान देना होगा।

इसके साथ-साथ public distribution कैसे off-take बनेगा, हमने इस पर ध्यान दिया। मैं सिर्फ इतने आंकड़े देना चाहता हूं कि इस सरकार के आने से पहले off-take of TPDS during the year 2001 was 130 लाख टन, 2002-03 में 203 लाख टन, 2003-04 में 240 लाख टन, 2004-05 में 296 लाख टन और जब हमने जिम्मेदारी ली. इसके बाद 2005-06 में 313 लाख टन, 2006-07 में 316 लाख टन, 2007-08 में 332 लाख टन, 2008-09 में 346 लाख टन और 2009-10 में यह 432 लाख टन था। सरकार की यह नीति थी कि public distribution का off-take कैसे बढेगा, इस पर ध्यान दिया जाए। राज्य सरकारों की भले ही शिकायतें आयीं, फिर भी राज्य सरकारों ने जिस तरह से off-take किया, इससे यह बात साफ होती है कि जिस नीति पर हमने अमल किया कि यहां ही अनाज रख कर public distribution के लिए वहां उपलब्ध कराना और इसका off take होगा और वह public distribution system के माध्यम से लोगों तक जाएगा, इसका लाभ आम जनता को, मुझे लगता है कि ठीक तरह से हो गया। इसलिए हमने इसे consciously स्वीकार किया। थोडा-बहुत जो नुकसान हुआ, इस बात को भी हमने सोच-समझ कर स्वीकार किया। इस प्रकार, हम इस रास्ते से जाना चाहते हैं। फिर भी, जैसी सूचना यहां कई साथियों ने दी कि इस पर बहुत कुछ करने की आवश्यकता है, इसको मैं स्वीकार करता हूं। जैसा मैंने विश्वास दिलाया कि अगले दो-तीन सालों में पूरे देश में वेयरहाउसिंग की समस्या को हल करने के लिए जितनी कोशिश करने की आवश्यकता है, उतनी हम करेंगे। हम सरकार की तरफ से investment करेंगे, हम private participation के माध्यम से invest करेंगे और हम स्टेट गवर्नमेंट्स को भी encourage करेंगे, क्योंकि उनको भी उनके कॉर्पोरेशन के माध्यम से इसमें आना चाहिए और इस पर ध्यान देना चाहिए, क्योंकि अनाज का सड़ना, यह बात हमें बिल्कूल मंजूर नहीं है और इस देश के लिए फायदे की बात नहीं है। यह सभी के लिए एक तरह से शर्म की बात है।

यहां सुप्रीम कोर्ट की बात की गयी। सुप्रीम कोर्ट ने हमसे कुछ सूचनाएं मांगी हैं और उन पर भारत सरकार की तरफ से अगले एक-दो दिन में उनको जवाब देना है। कई बातें ऐसी हैं कि सुप्रीम कोर्ट की जो ये सभी की सभी सूचनाएं हैं, उन सभी को स्वीकार करने में कुछ समस्याएं पैदा होती है। सुप्रीम कोर्ट ने एक तरफ यह सुझाव दिया कि आप एपीएल को क्यों distribute करते हैं, बीपीएल के लिए आप ज्यादा ध्यान क्यों नहीं देते? यह ठीक है कि बीपीएल पर ध्यान देना चाहिए, मगर एपीएल को पूरी तरह से बंद करना possible नहीं है। इसमें और भी कई समस्याएं हैं। एक तरफ इसमें universalization की demand है और दूसरी तरफ एपीएल बंद करो, इस तरह की सलाह किसी ने दे दी, हमें इसे भी स्वीकार करना मुश्किल हो जाएगा। इसलिए इस पर सोच-समझ कर कोर्ट के बारे में सरकार की तरफ से एक-दो दिन में जवाब देंगे। इसमें सरकार की जो नीति है, उसे हम सुप्रीम कोर्ट के सामने रखने की कोशिश करेंगे। अनाज ज्यादा है, इसलिए हम allocation में किस तरह से बढ़ोतरी कर सकते हैं, इस पर हमारा ध्यान है। हमने open market में भी माल बेचने की ज्यादा कोशिश की। इसके लिए हमने कीमतें कम की। राज्य सरकार के पास जो ज्यादा स्टॉक है, उसको लेने के लिए पहले जो कीमतें थी, इसमें भी कीमतें कम करके राज्य सरकार को सहयोग देने की कोशिश की। सभी के माध्यम से राज्य सरकार को Public Distribution के लिए ज्यादा से ज्यादा अनाज देना, अपना स्टॉक इस माध्यम से कम करना, साथ ही साथ आगे ऐसी परिस्थिति पैदा न हो, इसके लिए पूरे देश में warehousing का बड़ा कार्यक्रम बनाना, इस पर अमल करना और इस कार्यक्रम के अमल में सभी का सहयोग लेना, इसी तरह से हम आगे जाना चाहते हैं। जो एक्शन प्लान है, वह एक्शन प्लान इसी तरह है। कुछ महीनों के बाद इसी सदन में Food Security Law के बारे में शायद मुझे आना पड़ेगा या सरकार को आना पड़ेगा और जब हम Food Security Law की बात करते हैं, राज्य सरकार के साथ इस पर डिस्कस करते है, तो इसके साथ-साथ हमारी यह भी जिम्मेदारी होगी कि जब हम Food Security Law बनाएंगे, तो हमें राज्य को आवश्कतानुसार अनाज अवश्य ही देना होगा, तो इसके लिए हमें पैदावार बढ़ानी पड़ेगी, Procurement करना पड़े गा, Storage करना पड़ेगा और इनमें जो भी कमियां है, उन कमियों को दूर करना पड़ेगा। इस रास्ते पर हम जा रहे है और मुझे विश्वास है कि इसमें कामयाबी मिलेगी।

SHRI M. VENKAIAH NAIDU: Sir, it is a very important issue. Cutting across party lines, everybody has got concerns. But I must tell you the hon. Minister has really disappointed all of us. I would like to draw his attention to only one important factor. No, no. You see, this is very important. The storage capacity of the Food Corporation of India in 2003, owned and hired, 26.59; today, the storage capacity of the Food Corporation of India, owned and hired, 25.86. Are we moving forward or looking backward? This is the figure of the Food Corporation of India. It is taken from the website of the Food Corporation of India. I have the details, covered under plinth, 2003-31.73, now, 28.84; 31.73 was the capacity at that time. Today, it is 28.84 in totality. The situation is so serious and the Food Corporation of India is not fulfilling its responsibility. The Chairman of the Food Corporation of India himself said that there will be a storage problem for 50 lakh tonnes this year, and he said because the State... *(Interruptions)*... Sir, the entire country is agitated.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): He has already replied to that.

SHRI M. VENKAIAH NAIDU: No, no. He has not given satisfactory reply. I would like to convey to the Minister as far as the Supreme Court observation about the APL is concerned, we are not in agreement with the observation. The Government has taken a right stand because the margin between APL and BPL is very thin. There are a lot of poor people who are in the APL also and there is universal demand to increase the BPL category. That being the case, we cannot accept the Supreme Court observation. It was only a remark. So, the Government can go back and tell them that this is a policy and the policy is like this. But the main point I would like the Minister to answer us is that the capacity was 26.59; it has now come down to 25.86; total 31.73, now it is 28.84. What is it you have added? This is one question.

Second is about the rural godowns, what are the incentives? He has not made anything clear.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You are making a second speech.

SHRI M. VENKAIAH NAIDU: I am not making a speech at all. I don't want to make any speech at all. My point is concern. The Minister was trying to explain that the off-take is more. Off-take will be more when the prices in the market are high, then the States will take more. At that time, the prices were low, that is why off-take was also low. I don't want to join issue with him on that issue. My point is, today, food inflation is high. You have enough food stocks, surplus food stocks, but still, food inflation is there. There is no answer from you. Please explain to us about the storage capacity added by the FCI in the recent years during your stewardship.

SHRIM.V. MYSURA REDDY: Sir, I want to seek. ... (Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no, no. ... (Interruptions)

SHRIM.V. MYSURA REDDY: Sir, I just want to seek a small clarification.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no; I do not permit you. ...(Interruptions)... I have permitted him because he has initiated it. That's all. Nobody else is

permitted. ...(Interruptions)... | cannot go on violating the rules. ...(Interruptions)... | cannot violate the rules. ...(Interruptions)... | cannot violate the rules.

SHRI SHARAD PAWAR: We have the support of these three. In all these three, some of them have been constructed; some of them have been hired. In the original statement I have made, it is stated that in the last few years, from 223 lakh tonnes, we have gone to 274 lakh tonnes. That means we have practically improved the capacity by 50 lakh tonnes. It might be hired also. By 'hired' I mean, it is taken not only from private agencies but it is taken from your Warehousing Corporation as well. That is also one of the Organizations which is under the same Ministry, but it is an independent Organization. There are some States where the Warehousing Corporation, where the Government also associates, supports them. We have to use their capacity also. The programme which we had taken is not only with the help of the FCI. We have taken this type of programmes with the help of other semi-Government and private agencies also.

GOVERNMENT BILLS

The Trade Marks (Amendment) Bill, 2009

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we take up the Trade Marks (Amendment) Bill, 2009.

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): Sir, I rise to move:

That the Bill to amend the Trade Marks Act, 1999, as passed by the Lok Sabha, be taken into consideration.

Sir, with your permission, I would like to make a brief opening statement on this Bill before this House takes it up for consideration and passage.

During the last few years, India has endeavoured to develop a modern, vibrant and userfriendly Intellectual Property regime in the country. Our approach to intellectual property protection